

Meta agrees to report CSAM directly to Indian authorities

Until Now, It Routed Such Reports Through US-Based Agency

TIMES NEWS NETWORK

New Delhi: Meta will report child-safety matters directly to India's national cybercrime portal, the company said, amid mounting govt scrutiny over allegations that paid advertisements linked to child sexual abuse material (CSAM) appeared on Instagram.

Until now, Meta primarily routed child-safety reports through the US-based National Center for Missing and Exploited Children. The commitment will establish a direct reporting route to National Cyber Crime Reporting Portal, managed by Indian Cyber Crime Coordination Centre (I4C) under the home ministry.

Govt described the decision as a first step, stressing that "much more" needed to be done. "Online safety of child-

ren is a fundamental principle for any social media platform to operate in India and it is non-negotiable," officials said.

A Meta spokesperson said it would report child safety matters directly to the cybercrime portal managed by I4C "to collectively strengthen our efforts to combat this harm", adding that the company would work with govt to ensure perpetrators were held accountable.

The commitment does not conclude National Commission for Protection of Child Rights' inquiry. Meta India's managing director and country head is expected to appear personally before the commission Wednesday.

Senior Meta executives appeared on Sept 9 but cited urgent reasons for the India head's absence, according to



Meta's commitment does not conclude NCPCR's inquiry. Meta India's managing director and country head is expected to appear before the panel Wednesday

officials. The commission insisted on his personal appearance and fixed a second hearing for 3pm on Sept 16.

NCPCR took suo motu cognisance on July 3 of a BBC Eye report alleging Instagram

approved advertisements directing users to Telegram channels where child sexual abuse material was sold.

NHRC asked Delhi Police to examine compliance with mandatory reporting obligations under Pocso Act.

Meta has said it has disabled around 1.6 lakh accounts in India for child-safety policy violations. Govt is also pressing other platforms to proactively detect, report and remove such material.

Details of when direct reporting will begin, which incidents Meta will report, and how quickly it will alert authorities have not been disclosed.

NCPCR has also summoned the vice-president of Capgemini at 4pm Wednesday over alleged child abuse at a day care centre operated by the company in Bengaluru.

NHRC Starts Online Internship Programme



The National Human Rights Commission (NHRC), India's two-week Online Short-Term Internship Programme (OSTI) for university students in September 2026 began at Manav Adhikar Bhawan, New Delhi.

तीसरी मंजिल से गिरी थी 11वीं की छात्रा

स्कूल में मौत, मानवाधिकार आयोग ने तलब की रिपोर्ट

■ NBT रिपोर्ट, फरीदाबाद

डबुआ क्षेत्र गाजीपुर रोड स्थित निजी स्कूल में 11वीं कक्षा की 16 साल की छात्रा की मौत के मामले में हरियाणा मानवाधिकार आयोग (एचएचआरसी) ने स्वतः संज्ञान लेते हुए जांच के आदेश दिए हैं। आयोग ने मामले को केवल छात्रा की मौत तक सीमित नहीं रखते हुए स्कूल में बच्चों की सुरक्षा, शारीरिक दंड और मानसिक उत्पीड़न समेत संस्थागत स्तर पर बरती गई लापरवाही की जांच कराने को कहा है। आयोग ने राज्य शिक्षा विभाग, पुलिस व जिला प्रशासन से विस्तृत रिपोर्ट मांगी है।

**परिजनों ने
स्कूल पर
प्रताड़ना
का आरोप
लगाया था**

शारीरिक दंड और मानसिक उत्पीड़न समेत संस्थागत स्तर पर बरती गई लापरवाही की जांच कराने को कहा है।

3 घंटे तक स्कूल में प्रताड़ित करने का लगा था आरोप : बता दें कि गाजीपुर रोड स्थित निजी स्कूल में संजय कॉलोनी सेक्टर-23 निवासी प्रमोद कुमार की बेटी जान्हवी 11वीं क्लास में पढ़ती थी। एक सितंबर को छुट्टी होने से पहले करीब डेढ़ बने जान्हवी की स्कूल की तीसरी मंजिल से गिरकर मौत हो गई थी। पिता ने आरोप लगाया है कि बेटी के मैंगी मंगाने को लेकर स्कूल प्रबंधन ने उसे तीन घंटे तक प्रताड़ित किया था। इसमें स्कूल प्रिंसिपल और महिला टीचर की भूमिका थी। घटना के बाद स्कूल में बच्चों की सुरक्षा और छात्रा के साथ घटना से पहले हुए व्यवहार को लेकर सवाल उठे। **पिता बोले, स्कूल और पुलिस नहीं कर रही सहयोग :** छात्रा के पिता प्रमोद कुमार का आरोप है कि स्कूल प्रबंधन और पुलिस सहयोग नहीं



पुलिस खाली हाथ : जान्हवी की मौत को 15 दिन हो चुके हैं

'स्कूल प्रबंधन की भूमिका की हो जांच'

आयोग ने कहा कि स्कूलों में बच्चों की सुरक्षा सर्वोच्च प्राथमिकता होनी चाहिए। अनुशासन के नाम पर ऐसा कोई व्यवहार नहीं होना चाहिए, जिससे बच्चों में डर, अपमान या मानसिक आघात पैदा हो। आयोग ने घटनाक्रम की जानकारी जुटाने के साथ ही स्कूल परिसर की सीसीटीवी फुटेज सुरक्षित रखने और उसकी जांच करने को कहा है। मामले की अगली सुनवाई 3 दिसंबर को निर्धारित की गई है। जांच अधिकारी तोताराम का कहना है कि स्कूल प्रबंधन जांच में पूरा सहयोग कर रहा है। जल्द जांच पूरी कर आयोग को रिपोर्ट भेजी जाएगी।

कर रही है। 15 दिन बीत जाने के बाद भी यह पता नहीं है कि स्कूल प्रबंधन ने उनकी बेटी को तीन घंटे तक क्यों कमरे में बुलाकर टॉर्चर किया।

Meta agrees to report CSAM directly to Indian authorities

Until Now, It Routed Such Reports Through US-Based Agency

TIMES NEWS NETWORK

New Delhi: Meta will report child-safety matters directly to India's national cybercrime portal, the company said, amid mounting govt scrutiny over allegations that paid advertisements linked to child sexual abuse material (CSAM) appeared on Instagram.

Until now, Meta primarily routed child-safety reports through the US-based National Center for Missing and Exploited Children. The commitment will establish a direct reporting route to National Cyber Crime Reporting Portal, managed by Indian Cyber Crime Coordination Centre (I4C) under the home ministry.

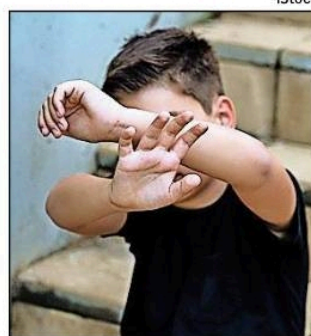
Govt described the decision as a first step, stressing that "much more" needed to be done. "Online safety of child-

ren is a fundamental principle for any social media platform to operate in India and it is non-negotiable," officials said.

A Meta spokesperson said it would report child safety matters directly to the cybercrime portal managed by I4C "to collectively strengthen our efforts to combat this harm", adding that the company would work with govt to ensure perpetrators were held accountable.

The commitment does not conclude National Commission for Protection of Child Rights' inquiry. Meta India's managing director and country head is expected to appear personally before the commission Wednesday.

Senior Meta executives appeared on Sept 9 but cited urgent reasons for the India head's absence, according to



Meta's commitment does not conclude NCPCR's inquiry. Meta India's managing director and country head is expected to appear before the panel Wednesday

officials. The commission insisted on his personal appearance and fixed a second hearing for 3pm on Sept 16.

NCPCR took suo motu cognisance on July 3 of a BBC Eye report alleging Instagram

approved advertisements directing users to Telegram channels where child sexual abuse material was sold.

NHRC asked Delhi Police to examine compliance with mandatory reporting obligations under Pocso Act.

Meta has said it has disabled around 1.6 lakh accounts in India for child-safety policy violations. Govt is also pressing other platforms to proactively detect, report and remove such material.

Details of when direct reporting will begin, which incidents Meta will report, and how quickly it will alert authorities have not been disclosed.

NCPCR has also summoned the vice-president of Capgemini at 4pm Wednesday over alleged child abuse at a day care centre operated by the company in Bengaluru.

Case not handled professionally: NHRC

Bhopal: The Sagar police have failed to take the statements of victims' families and those who had lost lives in Banda spurious liquor case, said National Human Rights Commission (NHRC) member Priyank Kanoongo on Tuesday. The team met the families of the victims admitted to Bundelkhand medical college hospital in Sagar on Tuesday. He said that the investigation should be conducted by the special team because the Sagar police failed to act on the primary investigation findings. He added that the family members told him that those involved in the case roamed freely and were not named in the FIR. Speaking to reporters Kanoongo said, "This incident is extremely unfortunate. Many people were injured. In such a situation, the police have a huge responsibility."

NHRC team meets families of hooch victims in Sagar

SAGAR, Sept 15 (PTI)

A TEAM from the National Human Rights Commission (NHRC) on Tuesday met the families of the victims of the spurious liquor tragedy in Sagar district and directed police to take strict action in the matter.

The team asked the police to immediately record the statements of the victims' kin as some of them claimed that it had not been done yet, NHRC member Priyank Kanoongo said.

At least 20 people have died so far due to the alleged consumption of spurious liquor in Banda tehsil, and several others are undergoing treatment at the Bundelkhand Medical College hospital, some of them losing their

A team from NHRC met the families of the victims of the spurious liquor tragedy in Sagar and directed police to take strict action

eyesight. Police have so far arrested 19 of the 30 accused in this case. The main accused, Manish Lodhi alias Yashwant Rajput, is still absconding.

The NHRC team, led by Kanoongo, met the families in Jagthar and Ghugar villages. Speaking to reporters later, Kanoongo said that the victims' relatives informed him that even

after several days, the police had not recorded their statements. "This incident is extremely unfortunate. Many people were injured. In such a situation, the police have a huge responsibility. All legal provisions must be followed. We have instructed the police to immediately record their statements.... The families allege that the police have neither taken statements of the local liquor suppliers nor taken any action," he said.

He also requested the police to list all liquor agents in the district and take strict action against them, Kanoongo added. The NHRC member also expressed surprise that the liquor that resulted in deaths had been sourced from Government-permitted shops.

विचाराधीन बंदी की इलाज के दौरान मौत मेडिकल बोर्ड की निगरानी में वीडियोग्राफी के साथ हुआ पोस्टमार्टम

भास्करन्यूज़ | सासाराम

सासाराम मंडल कारा में बंद विचाराधीन बंदी 26 वर्षीय अमरजीत कुमार की मंगलवार की अहले सुबह सदर अस्पताल में इलाज के दौरान मौत हो गई। मृतक जिले के तिलौथू थाना क्षेत्र के रामडीह गांव निवासी सुरेंद्र सिंह का पुत्र था। वह उत्पाद अधिनियम के मामले में गत 13 सितंबर को सासाराम मंडल कारा में लाया गया था। मंडल कारा अधीक्षक सुजीत कुमार राय के अनुसार, अमरजीत

को उत्पाद कांड संख्या 1039/26 में बिहार महानिषेध एवं उत्पाद अधिनियम की धारा 30(ए) के तहत उत्पाद विशेष न्यायाधीश प्रथम, रोहतास के आदेश पर जेल भेजा गया था। कारा में प्रवेश के दौरान स्वास्थ्य जांच में उसमें 'अल्कोहलिक विथड्रॉल' के गंभीर लक्षण पाए गए थे। इसके बाद कारा अस्पताल में गड़ड़लाइन के अनुरूप उपचार शुरू किया गया। स्वास्थ्य में अपेक्षित सुधार नहीं होने पर कारा चिकित्सक की अनुशंसा पर 15 सितंबर की सुबह करीब 7:15 बजे

उसे जिला पुलिस बल की अभिरक्षा में सदर अस्पताल भेजा गया था। अस्पताल में इलाज के दौरान उसकी मौत हो गई। घटना के बाद जिलाधिकारी दीपक कुमार मिश्रा ने राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों के तहत जांच प्रक्रिया शुरू करते हुए दंडाधिकारी रंजीत कुमार सिंह को शव का इन्वेस्ट एवं पोस्टमार्टम कराने के लिए प्रतिनियुक्त किया है। सीएस-सह-सीएमओ को विशेषज्ञ चिकित्सकों का मेडिकल बोर्ड गठित करने का निर्देश दिया गया है।

NHRC ने दिए सख्त कार्रवाई के निर्देश

सागर. मध्यप्रदेश के सागर जिले के बंडा में जहरीली शराब पीने से 20 लोगों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग की टीम ने मंगलवार को पीड़ित परिवारों से मुलाकात की और पुलिस को मामले में सख्त कार्रवाई के निर्देश दिए. आयोग के सदस्य प्रियांक कानूनगो के नेतृत्व में टीम ने जगथर

जहरीली शराब

और घुगर गांव पहुंचकर मृतकों के परिजनों से बात की. परिजनों ने शिकायत की कि कई दिन बीतने के बावजूद पुलिस ने उनके बयान दर्ज नहीं किए हैं. कानूनगो ने कहा कि पुलिस को परिजनों के बयान तत्काल दर्ज करने और शराब के स्थानीय आपूर्तिकर्ताओं तथा एजेंटों के नाम सूचीबद्ध कर उनके खिलाफ कार्रवाई करने को कहा गया है.

Source: <https://newskarnataka.com/india/meta-to-report-child-safety-cases-to-indian-law-enforcement/15092026/>

Meta to report child safety cases to Indian law enforcement

By News Karnataka 15 September 2026 2:09 pm

New Delhi : Meta has agreed to report matters involving child safety to Indian law enforcement agencies, government sources said, in a move described as an important step towards strengthening safeguards for children online. The development comes amid increased scrutiny of social media platforms over the circulation and promotion of harmful content involving minors.

The Centre has reiterated that the online safety of children is non-negotiable and warned that platforms failing to adequately protect children could face strict action.

The decision follows recent interventions by Indian authorities, including a summons issued by the National Commission for Protection of Child Rights (NCPCR) on September 9 and a probe by the National Human Rights Commission (NHRC) into concerns surrounding Instagram advertisements highlighted in a BBC Eye investigation.

Meta agrees to strengthen reporting mechanism

Meta, which operates platforms including Instagram and Facebook, has agreed to report child safety matters to Indian law enforcement agencies, according to government sources.

The move is expected to strengthen cooperation between technology companies and authorities when potentially illegal or harmful material involving children is detected.

Reporting such cases to law enforcement can help authorities investigate suspected offences and identify individuals or networks involved in the creation, distribution or promotion of abusive material.

The development also signals increasing pressure on large technology platforms to take greater responsibility for the safety of minors using their services.

Government says children's online safety is non-negotiable

The Centre has made clear that protecting children online remains a priority.

Government sources said online safety of children is non-negotiable and that platforms are expected to take effective measures to prevent minors from being exposed to harmful material.

The government has also indicated that strict action could be taken against platforms that fail to fulfil their responsibilities.

The approach reflects growing concerns over the risks children face on social media and other digital platforms, including exposure to sexually exploitative material, inappropriate advertising, harmful interactions and other forms of online abuse.

NCPCR summons Meta

The latest development follows action by the NCPCR earlier this month.

The child rights body summoned Meta on September 9 in connection with concerns relating to child safety on its platforms.

The intervention came after allegations and reports raised questions about whether harmful content and advertisements targeting or involving minors were being adequately detected and removed.

The commission's involvement underlines the growing role of India's child protection institutions in scrutinising how technology platforms handle risks faced by young users.

NHRC examining concerns raised by BBC Eye report

The issue also reached the National Human Rights Commission following concerns highlighted by a BBC Eye report.

The report raised questions about advertisements appearing on Instagram and their connection with content involving children.

The NHRC initiated an examination of the matter, adding another layer of official scrutiny to the practices of online platforms.

The developments have intensified calls for stronger systems to identify potentially abusive content and ensure that information is passed to authorities when criminal activity may be involved.

Centre engaging with technology platforms

The government has said it continues to engage with technology platforms to proactively remove harmful content.

The approach involves cooperation between the government and online services rather than relying only on action after harmful material has already spread.

Authorities are increasingly seeking stronger mechanisms through which platforms can detect problematic content, remove it quickly and provide relevant information to investigative agencies where required.

Such cooperation is particularly important in cases involving children, where harmful material can cause lasting damage and may be rapidly reproduced or circulated online.

Social media brings new child safety challenges

The rapid growth of social media has created new challenges for parents, schools, regulators and technology companies.

Children increasingly use platforms for communication, entertainment, education and social interaction. At the same time, the same services can expose young users to material and individuals they may not be equipped to recognise as dangerous.

Child safety experts have repeatedly stressed the importance of age-appropriate safeguards, effective moderation and mechanisms for reporting abuse.

Platforms also face the difficult task of balancing user privacy with the need to respond when there are indications of serious offences.

The government's latest position indicates that it expects platforms to give particular priority to cases involving minors.

Reporting can support investigations

The agreement to report child safety cases to law enforcement could be significant because platform-level moderation and criminal investigation serve different purposes.

A platform may remove content that violates its policies, but removal alone does not necessarily identify the person responsible or prevent similar material from appearing elsewhere.

Where a case involves suspected criminal activity, law enforcement agencies may need additional information to investigate and take action.

A stronger reporting process could therefore help bridge the gap between content moderation and criminal enforcement.

It could also assist authorities in identifying patterns of abuse and networks operating across digital platforms.

Platforms face growing regulatory scrutiny

Meta is among the world's largest social media companies, and its platforms have millions of users in India.

The latest development comes at a time when governments worldwide are examining how technology companies protect children.

Regulators and child rights organisations have increasingly questioned whether existing safeguards are sufficient as children spend more time online.

Issues such as age verification, recommendation algorithms, targeted advertising, parental controls and the rapid removal of harmful content have become central to the wider debate.

For India, the latest action represents another step towards making technology platforms more accountable for risks faced by children.

Centre signals stronger action

The government's warning that platforms failing to protect children could face strict action adds significance to Meta's decision.

While proactive removal of harmful content remains important, authorities are also emphasising the need for platforms to cooperate with investigations.

The Centre's continued engagement with technology companies suggests that it is seeking a more coordinated approach involving government agencies, platforms and child protection bodies.

Such cooperation could become increasingly important as harmful content evolves and offenders find new ways to exploit digital services.

A step towards safer digital spaces

Meta's agreement to report child safety-related cases to Indian law enforcement is being viewed as an initial step rather than a complete solution.

Effective child protection online will require sustained cooperation, faster detection of harmful material, stronger reporting mechanisms and appropriate action against those responsible.

Parents and guardians also remain important in helping children navigate digital platforms safely, but the government has made clear that responsibility cannot rest with families alone.

Technology companies that operate large digital platforms are expected to build safeguards into their services and respond responsibly when serious risks emerge.

The Centre's latest position sends a clear message that the protection of children online will remain a major priority. As India continues to engage with technology platforms, the focus is likely to remain on ensuring that harmful content is removed promptly and that serious child safety cases reach the appropriate law enforcement authorities.

Source: <https://www.republicworld.com/india/meta-says-protecting-children-is-priority-after-agreeing-to-report-child-safety-matters-to-i4c-portal-2026-09-15-137023>

Meta Says 'Protecting Children Is Priority' After Agreeing to Report Child Safety Matters to I4C Portal

The Indian Cybercrime Coordination Centre (I4C), under the Ministry of Home Affairs, works towards strengthening the country's response to cybercrime through coordination among law enforcement agencies, capacity building and technology-driven solutions.

Asian News International India News

Updated 15 September 2026 at 13:18 IST

New Delhi: Tech giant Meta will now report child safety-related matters directly to the Cybercrime portal managed by the Indian Cybercrime Coordination Centre (I4C), a Meta spokesperson said on Tuesday, as the company reiterated its commitment to tackling online child exploitation and related crimes.

"Protecting children on our platforms is a priority for us, and we're committed to working with the government to ensure that the perpetrators of these crimes are held responsible," the Meta spokesperson said. "To collectively strengthen our efforts to combat this harm, Meta will now report child safety matters directly to the Cybercrime portal managed by the Indian Cybercrime Coordination Centre (I4C)," the spokesperson added.

The move comes as part of Meta's efforts to strengthen coordination with Indian authorities in addressing concerns related to child safety and online crimes. Meta operates several major social media platforms, including WhatsApp, Facebook and Instagram, where it has implemented measures aimed at detecting and preventing harmful content involving children.

The Indian Cybercrime Coordination Centre (I4C), under the Ministry of Home Affairs, works towards strengthening the country's response to cybercrime through coordination among law enforcement agencies, capacity building and technology-driven solutions. The development comes as the government continues to focus on improving accountability of digital platforms and ensuring that online intermediaries take adequate measures to prevent the spread of harmful content, especially content affecting children.

Amid the Centre's continued engagement with online platforms to curb harmful content, Government sources said ensuring the online safety of children is a fundamental requirement for any social media platform operating in India and is "non-negotiable". "Online safety of children is a fundamental principle for any social media platform to operate in India, and it is non-negotiable," the sources said.

Earlier, Representatives of Meta India arrived at the office of the National Commission for Protection of Child Rights (NCPCR) on September 9 after the child rights body summoned the company's Managing Director and Head of Meta India in connection with an inquiry into alleged advertisements related to Child Sexual Exploitation and Abuse Material (CSEAM).

The NCPCR had taken suo motu cognisance of a media report published by BBC Eye regarding alleged

advertisements on Meta-owned platforms and issued a notice to Meta Platforms, Inc. on July 3, 2026, seeking an explanation over the allegations. Meta submitted its response to the Commission a week after the notice was issued.

The National Human Rights Commission (NHRC) had earlier directed the Delhi Police to conduct a comprehensive probe into allegations that paid advertisements on Meta-owned Instagram promoted Child Sexual Abuse Material (CSAM) in India. The NHRC also directed the police to examine whether the technology company and other concerned entities complied with mandatory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act.

Source: [Meta agrees to direct child safety cases to law enforcement agencies in India](#)

Meta agrees to direct child safety cases to law enforcement agencies in India

The development comes amid government scrutiny of online child safety and investigations into alleged child sexual abuse material-related advertisements on Meta platforms

BestMediaInfo Bureau

15 Sep 2026 10:26 IST

New Delhi: Meta has agreed to report child safety-related matters, including cases involving child sexual abuse, to the appropriate law enforcement agencies in India, according to news reports citing government sources.

The government has been engaging with social media platforms over harmful content and child safety, with officials maintaining that protecting children online is a non-negotiable requirement for platforms operating in the country.

According to the reports, the government considers Meta's decision an initial step towards strengthening safeguards for children on digital platforms, while indicating that further measures will be required.

The Centre is also engaging with other social media companies to improve the proactive identification and removal of harmful content. Platforms that fail to take adequate steps to protect children could face action, the reports said.

The development follows increased regulatory scrutiny of Meta in India.

Representatives of Meta India appeared before the National Commission for Protection of Child Rights (NCPCR) on September 9 after the child rights body summoned the company's leadership in connection with an inquiry into alleged advertisements linked to Child Sexual Exploitation and Abuse Material (CSEAM).

The NCPCR had earlier taken suo motu cognisance of a BBC Eye report concerning alleged advertisements on Meta-owned platforms and sought an explanation from Meta Platforms.

Separately, the National Human Rights Commission (NHRC) directed Delhi Police to investigate allegations that paid advertisements on Instagram promoted Child Sexual Abuse Material (CSAM) in India.

The NHRC also asked the police to examine whether Meta and other entities concerned had complied with mandatory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act.

Source: <https://ddnews.gov.in/en/meta-says-protecting-children-is-priority-after-agreeing-to-report-child-safety-matters-to-i4c-portal/>

Meta says “protecting children is priority” after agreeing to report child safety matters to I4C portal
15/09/26 | 2:42 pm |

Tech giant Meta will now report child safety-related matters directly to the cybercrime portal managed by the Indian Cybercrime Coordination Centre (I4C), a Meta spokesperson said on Tuesday, as the company reiterated its commitment to tackling online child exploitation and related crimes.

“Protecting children on our platforms is a priority for us, and we’re committed to working with the government to ensure that the perpetrators of these crimes are held responsible,” the Meta spokesperson said.

“To collectively strengthen our efforts to combat this harm, Meta will now report child safety matters directly to the Cybercrime portal managed by the Indian Cybercrime Coordination Centre (I4C),” the spokesperson added.

The move comes as part of Meta’s efforts to strengthen coordination with Indian authorities in addressing concerns related to child safety and online crimes.

Meta operates several major social media platforms, including WhatsApp, Facebook and Instagram, where it has implemented measures aimed at detecting and preventing harmful content involving children.

The Indian Cybercrime Coordination Centre (I4C), under the Ministry of Home Affairs, works towards strengthening the country’s response to cybercrime through coordination among law enforcement agencies, capacity building and technology-driven solutions.

The development comes as the government continues to focus on improving accountability of digital platforms and ensuring that online intermediaries take adequate measures to prevent the spread of harmful content, especially content affecting children.

Earlier, on September 9, Representatives of Meta India arrived at the office of the National Commission for Protection of Child Rights (NCPCR) after the child rights body summoned the company’s Managing Director and Head of Meta India in connection with an inquiry into alleged advertisements related to Child Sexual Exploitation and Abuse Material (CSEAM).

Meta submitted its response to the Commission a week after the notice was issued.

The National Human Rights Commission (NHRC) had earlier directed the Delhi Police to conduct a comprehensive probe into allegations that paid advertisements on Meta-owned Instagram promoted Child Sexual Abuse Material (CSAM) in India.

The NHRC also directed the police to examine whether the technology company and other concerned entities complied with mandatory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act.

Source: <https://www.deccanchronicle.com/nation/sagar-hooch-tragedy-sparks-dry-law-demand-in-mp-uma-calls-for-vandalism-1987647>

Sagar Hooch Tragedy Sparks Dry Law Demand in MP; Uma Calls for Vandalism
Rabindra Nath Choudhury 15 September 2026 8:03 PM

A team of National Human Rights Commission (NHRC) on Wednesday visited the villages affected by liquor tragedy and interacted with the family members of the victims.

Bhopal: The Sagar hooch tragedy, which claimed over two dozen lives, has threatened to revive the demand for total prohibition in Madhya Pradesh, with former chief minister and senior BJP leader Uma Bharti backing the recent vandalism by a women-led mob at some places in the state. She said that an anti-liquor campaign of such nature can alone lead to an alcohol-free Madhya Pradesh, and declared that she would soon visit the areas, where women-led protests pulled down liquor shops, to honour the activists.

“This is the only language (vandalism of alcohol shops) of an effective anti-liquor campaign”, she said. Ms. Bharti, who held a closed-door-meeting with chief minister Mohan Yadav at her official residence here, said that the women force can alone help make the state alcohol free since they are the first victim in a family when the male member turns drunkard. She held the elected representatives from sarpanch to MLA to MP of the area accountable for the local manufacture and sale of spurious liquor.

Referring to the Sagar liquor tragedy, she said that the local elected representatives should have prior information about the manufacture and sale of spurious liquor in their area and reported the matter to the police for action. The elected representatives in the area, where the liquor tragedy took place, should be held accountable for this. Several villages under Banda police station in Madhya Pradesh's Sagar district vandalized many licensed and unlicensed liquor shops after the Sagar hooch tragedy.

Meanwhile, a team of National Human Rights Commission (NHRC) on Wednesday visited the villages affected by liquor tragedy and interacted with the family members of the victims. Unconfirmed reports say that as many as 28 people died after consuming spurious liquor in Sagar, the official death figure however is put at 16. Ms. Bharti had unveiled the campaign to close down liquor shops forcibly in the state ahead of the 2023 Assembly polls and launched the anti-liquor campaign in style by herself vandalizing a liquor shop here.

Source: <https://orissadiary.com/nhrc-indias-two-week-online-short-term-internship-programme-in-september-2026-begins/>

NHRC, India's two-week Online Short-Term Internship Programme in September 2026 begins

By: Odisha Diary Bureau

Date: September 15, 2026

The National Human Rights Commission (NHRC), India's two-week Online Short-Term Internship Programme (OSTI) for university students in September 2026 began today at Manav Adhikar Bhawan, New Delhi. NHRC, India Chairperson, Justice V. Ramasubramanian, inaugurated the programme in the presence of NHRC, India Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani, Secretary General Shri Piyush Goyal, Joint Secretary Smt. Saidingpuii Chhakchhuak and Deputy Secretary Smt. Vineetha Ottapurakkal Kallada. A total of 100 students from diverse academic backgrounds, selected from over 1,000 applicants, are participating in the programme.

Addressing the interns, Justice V. Ramasubramanian urged them to reflect on the purpose behind joining the internship to make the best use of its learning opportunities. He said that the programme would achieve its purpose if the interns learnt to look at society through a human rights lens. Observing that the same news can have different interpretations, he emphasised the importance of knowledge and awareness which helps in informed understanding of situations to make meaningful contribution to society.

NHRC, India Member, Justice (Dr.) Bidyut Ranjan Sarangi said that understanding the essence of human rights is necessary to help the interns in life. He said while the interns possess knowledge, gaining experience is essential to applying human rights values meaningfully at every stage of life.

NHRC, India Member, Smt. Vijaya Bharathi Sayani emphasised that every individual has the right to live with dignity. She urged the interns to go beyond the theoretical understanding of law and observe, listen, question, analyse and act with sensitivity at the grassroots level. Justice, Equality, Liberty and Fraternity, she said, should become lived values and not remain merely words in the Preamble of the Constitution. She also encouraged the interns to learn both from law and from people.

NHRC, India Secretary General, Shri Piyush Goyal described human rights as a broad and nuanced domain and urged the interns to understand its diverse dimensions, work collectively and contribute towards strengthening human dignity. He wished them a successful and fulfilling internship.

NHRC, India Joint Secretary, Smt. Saidingpuii Chhakchhuak gave an overview of the two-week programme, which will feature around 30 lectures by 20 eminent speakers, including senior government officials, academicians, civil society representatives, human rights defenders, NHRC officers, representatives of international institutions and subject experts. The interns will also undertake virtual visits to places such as police station, Tihar Prison etc. to understand their functioning and challenges.

Source: <https://indiaeducationdiary.in/nhrc-indias-fifth-itec-executive-capacity-building-programme-on-human-rights-in-partnership-with-the-mea-for-senior-functionaries-of-nhris-of-the-global-south-begins-in-new-delhi/>

NHRC, India's fifth ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South, begins in New Delhi

By iednewsdesk September 15, 2026

The fifth Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on Human Rights for National Human Rights Institutions (NHRIs) of the Global South, organised by the National Human Rights Commission (NHRC), India, in partnership with the Ministry of External Affairs (MEA), began in New Delhi today. StreamHistory Documentaries

About 38 participants from NHRIs of 14 countries of the Global South are participating in the programme. The participating countries are Algeria, Chile, Ecuador, Ethiopia, Indonesia, Kazakhstan, Kenya, Kyrgyzstan, Malaysia, Oman, Samoa, South Africa, Tajikistan and Zimbabwe.

Chairperson, NHRC, India Justice V. Ramasubramanian, in his inaugural address highlighted India's longstanding and excellent relations with the participating countries. He said that the programme aims to share knowledge and apply it for the betterment of society. He emphasised that India has a long tradition of promoting and sharing noble thoughts for achieving the common goal of human welfare.

In this context, he referred to the ancient Indian traditions reflected in the Rigveda and Taittiriya Upanishad of the Yajurveda. He also referred to the ancient Greek concept known as Xenia, which casts a responsibility on hosts to respect their guests and on guests to share their knowledge.

The Chairperson acknowledged the various constitutional frameworks for promoting and protecting human rights in the participating countries. He expressed hope that the participants would find the programme enriching and meaningful, develop a lasting association with NHRC, India and continue their engagement with the Commission.

Later, addressing the first session after the inauguration, Justice Ramasubramanian said that shifting social values in a rapidly changing world are posing serious challenges to human rights. He observed that over the last 100 years, the very concept of family has undergone significant change, to the point that questions are now being raised about whether the family means only a man and a woman.

He also highlighted third and fourth-generation rights and the challenges posed to human rights by emerging technologies, including synthetic technology, industrial technology, genome technology and digital technology. Justice Ramasubramanian noted that questions relating to the right to life after death, the right to be forgotten or the right to erasure are being discussed both as challenges and as potential advantages for human life.

Referring to the 2025 Global Peace Index of the Sydney-based international think tank, the Institute for Economics and Peace, the Chairperson said that 78 countries in the world are currently engaged in armed conflicts outside

their borders. These conflicts resulted in severe consequences for human civilisation and the global economy, displacing nearly 122 million people as refugees or internally displaced persons and causing an estimated loss of about 20 trillion dollars to the global economy.

He emphasised that it is in this context that the true meaning and importance of human rights must be understood. Against this backdrop, he said, platforms such as the ITEC Capacity Building Programme on Human Rights initiated by NHRC, India, acquire significance. StreamHistory Documentaries

During the inaugural session, NHRC, India Member, Justice (Dr.) Bidyut Ranjan Sarangi emphasised the need to consider the meaning and purpose of the capacity-building programme carefully. He underscored the importance of continuing friendship and cooperation, particularly as the international community passes through a critical period and reiterated the need to sustain the spirit of peace and dialogue.

Welcoming representatives from different countries, he observed that such interactions provide an encouraging platform for greater understanding and cooperation. He called for collective efforts to work together and do better for the world, expressing hope for a more peaceful and harmonious future.

NHRC, India Member, Smt. Vijaya Bharathi Sayani invoked the philosophy of Vasudhaiva Kutumbakam – the world as one family – as the ethos binding the participants together. Highlighting India's scale and diversity, she noted that the country, despite its vast population, 22 official languages, diverse religious traditions and varied customs and festivals across its 28 States and eight Union Territories, remains united and stable through its culture of pluralism.

She urged respect for differing viewpoints and emphasised the protection of the vulnerable and the dignity of every individual as enduring civilisational values. She affirmed compassion, accountability and equity as the guiding principles of the Commission in its role as guardian of the rights of every individual.

NHRC, India Secretary General, Shri Piyush Goyal welcomed the Chairpersons, delegates and representatives of the 14 NHRIs attending the fifth edition of the programme. He highlighted the steady growth of the ITEC initiative since its first edition in 2023 and noted that it has continuously evolved based on feedback from previous years to make it more useful for participating institutions. StreamHistory Documentaries

He highlighted the practical orientation of the programme, comprising lectures, thematic sessions, interactive discussions, presentations by resource persons, country presentations and field visits. He encouraged delegates to engage with resource persons and one another, drawing on the experience of institutions operating within different legal frameworks.

NHRC, India Joint Secretary, Shri Samir Kumar extended a warm welcome to all participants and stated that the ITEC programme is conceived not merely as capacity building, but as a foundation for friendship, professional exchange and lasting partnership among NHRIs of the Global South. He emphasised that bringing together colleagues from different institutional backgrounds provides an opportunity to find common ground and strengthen one another's institutions.

In the Vote of Thanks proposed by NHRC, India Joint Secretary, Smt. Sainingpuii Chhakchuak, the support received from the MEA in organising the programme and the collaborative participation of the delegates were given a warm acknowledgement.

Source: <https://streamlinefeed.co.ke/news/meta-commits-to-reporting-child-sexual-abuse-material-to-indian-authorities-amid-intense-regulatory-scrutiny>

Meta Commits to Reporting Child Sexual Abuse Material to Indian Authorities Amid Intense Regulatory Scrutiny

Meta has committed to actively reporting child sexual abuse cases to Indian law enforcement, following an ultimatum from the NHRC regarding algorithmic accountability.

Streamline Feed Official Sep 15, 2026

Meta Concedes to Law Enforcement Reporting Mandates

In a significant shift in its operational compliance strategy, Meta has agreed to systematically report cases of child sexual abuse and related safety violations to appropriate Indian law enforcement agencies. Government sources confirmed the concession on Tuesday, marking a critical breakthrough in the Centre's ongoing engagement with major social media platforms regarding the proactive regulation of harmful online content.

The technology giant's agreement to coordinate directly with domestic policing infrastructure represents a departure from standard intermediary protocols, which traditionally rely on user reporting and reactive content moderation rather than proactive law enforcement escalation. The decision follows weeks of heightened governmental scrutiny directed specifically at Meta's administrative operations in India, driven by urgent concerns over child safety on its primary platforms.

The National Human Rights Commission Intervention

The regulatory pressure on Meta escalated significantly following direct intervention by the National Human Rights Commission (NHRC). The rights body launched a formal inquiry into the alleged circulation, amplification, and active promotion of Child Sexual Abuse Material (CSAM) through targeted advertisements operating on Instagram. The investigation fundamentally challenges the assertion that social media platforms function purely as neutral conduits for user-generated material.

Demanding immediate accountability, the NHRC issued a strict two-week ultimatum to the Ministry of Electronics and Information Technology (MeitY), the Ministry of Information and Broadcasting (MIB), and the Delhi Police. The Commission mandated the submission of specific, point-wise reports detailing the precise enforcement actions taken against the platform and the flow of information secured from other messaging entities, explicitly prohibiting the submission of generic administrative responses.

Publisher Versus Intermediary Liability

The Meta investigation has triggered a profound legal debate regarding the application of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021. The central regulatory question is whether Meta's operational architecture—specifically its algorithmic recommendation engines and advertising monetisation systems—strips the company of its safe harbour protections as a mere intermediary.

Under Rules 2(1)(q), 2(1)(s), and 2(1)(u) of the IT Rules, regulators are scrutinising whether Meta's actual functional role extends into the domain of a publisher or a publisher of online curated content. The inquiry is no longer

restricted to identifying the individuals who originally upload objectionable content. Instead, it examines the extent to which the platform's proprietary editorial and publishing algorithms actively participate in the generation, selection, circulation, and financial monetisation of illegal material.

Algorithmic Amplification and Monetisation

The focus on algorithmic amplification addresses a critical vulnerability in digital child safety. Government authorities argue that when a platform's automated systems detect engagement on illicit material and subsequently promote that content to wider audiences to drive advertising revenue, the platform transitions from a passive host to an active participant in the distribution network.

Meta's agreement to report these cases to law enforcement agencies indicates an acknowledgment of the platform's responsibility to manage the consequences of its recommendation algorithms. By providing actionable intelligence to authorities, the company aims to demonstrate compliance with the fundamental principle that the online safety of minors remains a non-negotiable requirement for maintaining market access in India.

Broader Implications for Digital Governance

The Indian government's successful pressure on Meta establishes a stringent precedent for other digital platforms operating within the jurisdiction. The enforcement action signals a transition towards aggressive regulatory oversight, where the state demands total transparency regarding how internal platform systems govern content visibility. As the Delhi Police compiles its mandated NHRC report, the technology sector faces the reality that algorithmic opacity can no longer shield corporations from legal liability concerning the distribution of severe criminal material.

Source: <https://english.punjabkesari.com/india/cause-of-death-of-seven-victims-in-sagar-liquor-tragedy-remains-inconclusive-priyank-kanoongo/>

Home » India » Cause of death of seven victims in Sagar liquor incident remains inconclusive: NHRC member Kanoongo

Cause of death of seven victims in Sagar liquor incident remains inconclusive: NHRC member Kanoongo

By: IANS

On: Tuesday, September 15, 2026 6:52 PM

Sagar, Sep 15 (IANS) The cause of death of seven people in the Sagar spurious liquor tragedy in Madhya Pradesh remains inconclusive, National Human Rights Commission member Priyank Kanoongo said on Tuesday, calling for clarity over the casualties in the incident.

Kanoongo visited Sagar district and met the families of the victims.

He later also held a meeting with the district administration and police to gather details about the incident, the investigation and relief measures.

Kanoongo described the incident as 'unfortunate' and said the investigation should follow due legal process.

He also appealed to the people not to politicise the tragedy so that the affected families could receive assistance and those responsible could be punished.

"Sagar district administration informed that doctors have not yet conclusively confirmed whether the deaths of these seven individuals were caused by alcohol consumption," Kanoongo said.

He noted that families of the seven deceased people would receive Rs 2 lakh each as government assistance.

Families of those whose deaths have been conclusively linked to spurious liquor consumption are being given Rs 4 lakh, the NHRC member Kanoongo said, while talking to news reporters in Sagar.

He said the NHRC would urge the administration to ensure that the sanctioned compensation reaches the affected families within the next two days.

He shared that during his interaction with the aggrieved families, he was told that people are not fully satisfied with the ongoing investigation.

"The families have complained that the names of suppliers linked to the larger liquor mafia have not been included in their statements, and no action has been taken. We have also urged the police to identify and take action against such persons," Kanoongo said.

The NHRC member said some families had also alleged that several agents involved in selling liquor in different villages were still absconding, despite arrests in the case.

The incident came to light earlier this month after several people fell ill following suspected consumption of spurious liquor in villages in the Banda-Shahgarh area of Sagar district.

Several people were hospitalised and deaths were subsequently reported.

The number of casualties has remained disputed, with different figures emerging during the investigation.

Police have so far identified 33 accused in connection with the case and arrested 18 of them.

The probe is focused on the suspected network involved in supplying and distributing illicit liquor.

–IANS

pd/khz

Source: <https://newsable.asianetnews.com/india/nhrc-seeks-report-on-banswara-woman-s-assault-by-husband-relatives-articleshow-qgtqmqgt>

NHRC seeks report on Banswara woman's assault by husband, relatives

3 Min read Author : Asianet News Central | ANI

Published : Sep 15 2026, 09:30 PM IST

The NHRC has taken suo motu cognisance of a woman's assault and public humiliation in Banswara, Rajasthan, seeking a report within two weeks. It also sought an action taken report on the alleged custodial torture of an activist by Punjab Police.

NHRC takes cognisance of woman's assault in Rajasthan

The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the reported assault and public humiliation of a woman by her husband and other relatives in Banswara, Rajasthan, the release said. It issued notices to the Chief Secretary, Government of Rajasthan and the Superintendent of Police, Banswara, calling for a detailed report on the matter within two weeks.

According to the NHRC, it took suo motu cognisance based on a media report which documented that a woman was beaten with sticks and paraded semi-nude after forcibly cutting her hair by her husband and other relatives in Banswara, Rajasthan on September 1. Reportedly, they were accusing her of leaving home with another man. According to the media report, carried on September 4, the matter came to light after a video of the incident surfaced on social media. Reportedly, the woman was subjected to cruelty and inhuman treatment in full public view. The Commission has observed that the contents of the media report, if true, raise serious issues of violation of the victim's rights to life and dignity. Additionally, the report is expected to include the status of the investigation and compensation, if any, paid to the victim.

Commission seeks report on activist's alleged torture in Punjab

Earlier, the National Human Rights Commission (NHRC) took cognisance of a complaint filed by Rajya Sabha MP Tarun Chugh alleging custodial assault, torture and other human rights violations against anti-drug activist Mohanjit Singh and his family members by Punjab Police personnel. According to the complaint, Singh, a resident of Village Sheron in Sunam, Punjab, was protesting against the issue of drug abuse in the state during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag as a mark of protest. He was later allegedly taken into police custody. The matter was considered by an NHRC Bench headed by Member Priyank Kanoongo, which directed the Chief Secretary, Director General of Police (DGP), Punjab, Superintendent of Police (SP), Sangrur, and District Magistrate (DM), Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks. The NHRC further sought the First Information Report (FIR), custody records, details of all police personnel involved in the detention and interrogation, and a report on allegations related to the treatment of Mohanjit Singh's family members. (ANI)

Source: <https://www.freepressjournal.in/bhopal/sagar-spurious-liquor-tragedy-nhrc-team-meets-families-of-victims-in-sagar-after-20-die-over-100-hospitalised>

Sagar Spurious Liquor Tragedy: NHRC Team Meets Families Of Victims In Sagar After 20 Die & Over 100 Hospitalised

An NHRC team met families of victims of the Sagar spurious liquor tragedy and directed police to record their statements immediately. At least 20 people have died and several remain hospitalised, with some losing their eyesight. Police have arrested 19 of 30 accused, while main accused Manish Lodhi remains absconding. NHRC also sought action against liquor agents across the district.

PTIUpdated: Tuesday, September 15, 2026, 05:07 PM IST

Sagar Hooch Tragedy: A team from the National Human Rights Commission (NHRC) on Tuesday met the families of victims of the spurious liquor tragedy in Madhya Pradesh's Sagar district and directed the police to take strict action in the matter.

The team asked the police to immediately record the statements of the victims' kin, as some of them claimed that this had not yet been done, NHRC member Priyank Kanoongo said.

At least 20 people have died so far due to the alleged consumption of spurious liquor in Banda tehsil, while several others are undergoing treatment at Bundelkhand Medical College Hospital. Some of them have lost their eyesight.

Police have so far arrested 19 of the 30 accused in the case. The main accused, Manish Lodhi alias Yashwant Rajput, is still absconding.

NHRC Meets Families

The NHRC team, led by Kanoongo, met the families in Jagthar and Ghugar villages.

Speaking to reporters later, Kanoongo said that the victims' relatives informed him that the police had not recorded their statements even after several days.

"This incident is extremely unfortunate. Many people were injured. In such a situation, the police have a huge responsibility. All legal provisions must be followed. We have instructed the police to immediately record their statements.... The families allege that the police have neither taken statements from the local liquor suppliers nor taken any action," he said.

He also requested the police to list all liquor agents in the district and take strict action against them, Kanoongo added.

The NHRC member also expressed surprise that the liquor which resulted in the deaths had been sourced from government-permitted shops.

Madhya Pradesh minister Govind Singh Rajput had recently visited the hospital and met the victims' families.

He had also announced that the families would receive compensation.

Source: <https://www.thehansindia.com/news/cities/new-delhi/nhrc-seeks-report-from-rajasthan-cs-over-woman-allegedly-beaten-paraded-semi-nude-in-banswara-1122203>

NHRC seeks report from Rajasthan CS over woman allegedly beaten, paraded semi-nude in Banswara

In Short Observing that the contents of the media report, if true, raise serious issues of violation of the victim's rights to life and dignity, the NHRC has issued notices to the Chief Secretary of the Rajasthan government and the Superintendent of Police, Banswara, seeking a detailed report within two weeks.

IANIS Created On: 15 Sept 2026 9:01 PM IST

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the alleged assault and public humiliation of a woman in Rajasthan's Banswara district, where she was reportedly beaten with sticks and paraded semi-nude after her hair was forcibly cut by her husband and other relatives over allegations that she had left home with another man. Observing that the contents of the media report, if true, raise serious issues of violation of the victim's rights to life and dignity, the NHRC has issued notices to the Chief Secretary of the Rajasthan government and the Superintendent of Police, Banswara, seeking a detailed report within two weeks. The report is expected to include the status of the investigation as well as details of compensation, if any, paid to the victim. According to the media report carried on September 4, the incident allegedly took place on September 1. The matter came to light after a video of the incident surfaced on social media. The apex human rights body said the woman was reportedly subjected to cruelty and inhuman treatment in full public view by her husband and other relatives. Established under the Protection of Human Rights Act, 1993, the NHRC is an autonomous statutory body that embodies India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as rights relating to the life, liberty, equality and dignity of individuals, guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Source: <https://pragativadi.com/nhrc-orders-investigation-into-dilapidated-lakhana-school-in-nuapada/>

Home » NHRC Orders Investigation into Dilapidated Lakhana School in Nuapada

NHRC Orders Investigation into Dilapidated Lakhana School in Nuapada
by Itishree Sethy September 15, 2026 in Odisha, Trending Now, Uncategorized

Taking swift cognisance of reports published in the Odia daily Pragativadi, the National Human Rights Commission (NHRC) has intervened in the alarming state of affairs at the Lakhana Primary School located in the Komna block of Nuapada district.

The rights body has directed the Commissioner-cum-Secretary of the Odisha School and Mass Education Department and the Nuapada District Collector to conduct a detailed inquiry and submit an action-taken report within four weeks. The case (File No. 899/18/30/2026) was registered following a formal complaint filed by Manoj Jena, Chairman of Human Rights Front India, on September 1, 2026.

Severe Infrastructure Deficits and Safety Hazards

According to the petition, the century-old school—catering to 96 students from pre-primary to Class VI—is grappling with profound structural neglect. Despite hosting multiple classes, the institution operates out of heavily compromised spaces featuring crumbling walls and leaking roofs during monsoons, posing severe daily threats to student safety.

Compounding the infrastructural decay is an acute shortage of educators. The school currently functions with only a headmaster, Ram Majhi, and a child-care worker, Tikeshwari Bariha, leaving a deficit of at least four teachers. Although local residents and school management have repeatedly appealed to educational authorities and local representatives for a permanent fix, no effective remedy has been provided until now.

Violation of Fundamental Rights

Treating the matter as a grave infringement on children's fundamental rights to education and personal safety under Articles 21 and 21(A) of the Indian Constitution, the NHRC underscored the state's accountability. Local stakeholders and villagers have expressed optimism that the commission's high-level intervention will finally pave the way for a long-overdue overhaul of the school's infrastructure and staffing crises.

Source: <https://orissadiary.com/nhrc-indias-fifth-itec-executive-capacity-building-programme-on-human-rights-in-partnership-with-the-mea-for-senior-functionaries-of-nhris-of-the-global-south-begins-in-new-delhi/>

NHRC, India's fifth ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South, begins in New Delhi

By: Odisha Diary Bureau Date: September 15, 2026

The fifth Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on Human Rights for National Human Rights Institutions (NHRIs) of the Global South, organised by the National Human Rights Commission (NHRC), India, in partnership with the Ministry of External Affairs (MEA), began in New Delhi today.

About 38 participants from NHRIs of 14 countries of the Global South are participating in the programme. The participating countries are Algeria, Chile, Ecuador, Ethiopia, Indonesia, Kazakhstan, Kenya, Kyrgyzstan, Malaysia, Oman, Samoa, South Africa, Tajikistan and Zimbabwe.

Chairperson, NHRC, India Justice V. Ramasubramanian, in his inaugural address highlighted India's longstanding and excellent relations with the participating countries. He said that the programme aims to share knowledge and apply it for the betterment of society. He emphasised that India has a long tradition of promoting and sharing noble thoughts for achieving the common goal of human welfare.

In this context, he referred to the ancient Indian traditions reflected in the Rigveda and Taittiriya Upanishad of the Yajurveda. He also referred to the ancient Greek concept known as Xenia, which casts a responsibility on hosts to respect their guests and on guests to share their knowledge.

The Chairperson acknowledged the various constitutional frameworks for promoting and protecting human rights in the participating countries. He expressed hope that the participants would find the programme enriching and meaningful, develop a lasting association with NHRC, India and continue their engagement with the Commission.

Later, addressing the first session after the inauguration, Justice Ramasubramanian said that shifting social values in a rapidly changing world are posing serious challenges to human rights. He observed that over the last 100 years, the very concept of family has undergone significant change, to the point that questions are now being raised about whether the family means only a man and a woman.

He also highlighted third and fourth-generation rights and the challenges posed to human rights by emerging technologies, including synthetic technology, industrial technology, genome technology and digital technology. Justice Ramasubramanian noted that questions relating to the right to life after death, the right to be forgotten or the right to erasure are being discussed both as challenges and as potential advantages for human life.

Referring to the 2025 Global Peace Index of the Sydney-based international think tank, the Institute for Economics and Peace, the Chairperson said that 78 countries in the world are currently engaged in armed conflicts outside

their borders. These conflicts resulted in severe consequences for human civilisation and the global economy, displacing nearly 122 million people as refugees or internally displaced persons and causing an estimated loss of about 20 trillion dollars to the global economy.

He emphasised that it is in this context that the true meaning and importance of human rights must be understood. Against this backdrop, he said, platforms such as the ITEC Capacity Building Programme on Human Rights initiated by NHRC, India, acquire significance.

During the inaugural session, NHRC, India Member, Justice (Dr.) Bidyut Ranjan Sarangi emphasised the need to consider the meaning and purpose of the capacity-building programme carefully. He underscored the importance of continuing friendship and cooperation, particularly as the international community passes through a critical period and reiterated the need to sustain the spirit of peace and dialogue.

Welcoming representatives from different countries, he observed that such interactions provide an encouraging platform for greater understanding and cooperation. He called for collective efforts to work together and do better for the world, expressing hope for a more peaceful and harmonious future.

NHRC, India Member, Smt. Vijaya Bharathi Sayani invoked the philosophy of Vasudhaiva Kutumbakam – the world as one family – as the ethos binding the participants together. Highlighting India's scale and diversity, she noted that the country, despite its vast population, 22 official languages, diverse religious traditions and varied customs and festivals across its 28 States and eight Union Territories, remains united and stable through its culture of pluralism.

She urged respect for differing viewpoints and emphasised the protection of the vulnerable and the dignity of every individual as enduring civilisational values. She affirmed compassion, accountability and equity as the guiding principles of the Commission in its role as guardian of the rights of every individual.

NHRC, India Secretary General, Shri Piyush Goyal welcomed the Chairpersons, delegates and representatives of the 14 NHRIs attending the fifth edition of the programme. He highlighted the steady growth of the ITEC initiative since its first edition in 2023 and noted that it has continuously evolved based on feedback from previous years to make it more useful for participating institutions.

He highlighted the practical orientation of the programme, comprising lectures, thematic sessions, interactive discussions, presentations by resource persons, country presentations and field visits. He encouraged delegates to engage with resource persons and one another, drawing on the experience of institutions operating within different legal frameworks.

NHRC, India Joint Secretary, Shri Samir Kumar extended a warm welcome to all participants and stated that the ITEC programme is conceived not merely as capacity building, but as a foundation for friendship, professional exchange and lasting partnership among NHRIs of the Global South. He emphasised that bringing together colleagues from different institutional backgrounds provides an opportunity to find common ground and strengthen one another's institutions.

In the Vote of Thanks proposed by NHRC, India Joint Secretary, Smt. Sainingpuii Chhakchuak, the support received from the MEA in organising the programme and the collaborative participation of the delegates were given a warm acknowledgement.

Source: https://indiaeducationdiary.in/nhrc-indias-two-week-online-short-term-internship-programme-in-september-2026-begins/#google_vignette

National News

NHRC, India's two-week Online Short-Term Internship Programme in September 2026 begins
By iednewsdesk September 15, 2026

The National Human Rights Commission (NHRC), India's two-week Online Short-Term Internship Programme (OSTI) for university students in September 2026 began today at Manav Adhikar Bhawan, New Delhi. NHRC, India Chairperson, Justice V. Ramasubramanian, inaugurated the programme in the presence of NHRC, India Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani, Secretary General Shri Piyush Goyal, Joint Secretary Smt. Sainingpuii Chhakchhuak and Deputy Secretary Smt. Vineetha Ottapurakkal Kallada. A total of 100 students from diverse academic backgrounds, selected from over 1,000 applicants, are participating in the programme. IndiaEducation News

Addressing the interns, Justice V. Ramasubramanian urged them to reflect on the purpose behind joining the internship to make the best use of its learning opportunities. He said that the programme would achieve its purpose if the interns learnt to look at society through a human rights lens. Observing that the same news can have different interpretations, he emphasised the importance of knowledge and awareness which helps in informed understanding of situations to make meaningful contribution to society.

NHRC, India Member, Justice (Dr.) Bidyut Ranjan Sarangi said that understanding the essence of human rights is necessary to help the interns in life. He said while the interns possess knowledge, gaining experience is essential to applying human rights values meaningfully at every stage of life.

NHRC, India Member, Smt. Vijaya Bharathi Sayani emphasised that every individual has the right to live with dignity. She urged the interns to go beyond the theoretical understanding of law and observe, listen, question, analyse and act with sensitivity at the grassroots level. Justice, Equality, Liberty and Fraternity, she said, should become lived values and not remain merely words in the Preamble of the Constitution. She also encouraged the interns to learn both from law and from people. IndiaEducation News

NHRC, India Secretary General, Shri Piyush Goyal described human rights as a broad and nuanced domain and urged the interns to understand its diverse dimensions, work collectively and contribute towards strengthening human dignity. He wished them a successful and fulfilling internship.

NHRC, India Joint Secretary, Smt. Sainingpuii Chhakchhuak gave an overview of the two-week programme, which will feature around 30 lectures by 20 eminent speakers, including senior government officials, academicians, civil society representatives, human rights defenders, NHRC officers, representatives of international institutions and subject experts. The interns will also undertake virtual visits to places such as police station, Tihar Prison etc. to understand their functioning and challenges.

Source: <https://theprint.in/india/mp-national-human-rights-commission-team-meets-families-of-hooch-victims-in-sagar/3043310/>

MP: National Human Rights Commission team meets families of hooch victims in Sagar
PTI 15 September, 2026 04:50 pm IST

Sagar, Sep 15 (PTI) A team from the National Human Rights Commission (NHRC) on Tuesday met the families of the victims of the spurious liquor tragedy in Madhya Pradesh's Sagar district and directed police to take strict action in the matter.

The team asked the police to immediately record the statements of the victims' kin as some of them claimed that it had not been done yet, NHRC member Priyank Kanoongo said.

At least 20 people have died so far due to the alleged consumption of spurious liquor in Banda tehsil, and several others are undergoing treatment at the Bundelkhand Medical College hospital, some of them losing their eyesight.

Police have so far arrested 19 of the 30 accused in this case. The main accused, Manish Lodhi alias Yashwant Rajput, is still absconding.

The NHRC team, led by Kanoongo, met the families in Jagthar and Ghugar villages.

Speaking to reporters later, Kanoongo said that the victims' relatives informed him that even after several days, the police had not recorded their statements.

"This incident is extremely unfortunate. Many people were injured. In such a situation, the police have a huge responsibility. All legal provisions must be followed. We have instructed the police to immediately record their statements....The families allege that the police have neither taken statements of the local liquor suppliers nor taken any action," he said.

He also requested the police to list all liquor agents in the district and take strict action against them, Kanoongo added.

The NHRC member also expressed surprise that the liquor that resulted in deaths had been sourced from government-permitted shops.

Madhya Pradesh minister Govind Singh Rajput had recently visited the hospital and met the victims' families.

He had also announced that the families would receive compensation. PTI MAS KRK

Source: <https://thenewsmill.com/2026/09/nhrc-takes-suo-motu-cognisance-of-woman-assault-in-banswara/>

Nation and Beyond

NHRC takes suo motu cognisance of woman assault in Banswara
By TNM (With ANI Inputs) 15 September 2026, 9:07 pm

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported assault and public humiliation of a woman by her husband and other relatives in Banswara, Rajasthan.

On September 15, the NHRC issued notices to the Chief Secretary of the Government of Rajasthan and the Superintendent of Police, Banswara, requesting a detailed report on the matter within two weeks.

The commission acted based on a media report, which stated that on September 1 the woman was beaten with sticks, had her hair forcibly cut, and was paraded semi-nude by her husband and relatives. They reportedly accused her of leaving home with another man. The incident came to light when a video was circulated on social media on September 4, showing the woman subjected to cruelty and inhuman treatment in public.

The NHRC remarked that if the media report's contents are accurate, they raise serious concerns about violations of the victim's rights to life and dignity. The report submitted to the commission is to include the status of the investigation and any compensation provided to the victim.

Separately, the NHRC has also taken cognisance of a complaint by Rajya Sabha MP Tarun Chugh concerning allegations of custodial assault, torture, and other human rights violations against anti-drug activist Mohanjit Singh and his family by Punjab Police personnel. Singh, from Village Sheron in Sunam, Punjab, was reportedly detained after protesting against drug abuse during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag.

An NHRC bench led by Member Priyank Kanoongo has directed the Chief Secretary, Director General of Police Punjab, Superintendent of Police Sangrur, and District Magistrate Sangrur to conduct an immediate inquiry and submit a detailed Action Taken Report within two weeks. The NHRC has also requested the First Information Report, custody records, details of police personnel involved, and reports regarding the treatment of Mohanjit Singh's family members.

Source: <https://www.newindianexpress.com/states/madhya-pradesh/2026/Sep/15/madhya-pradesh-hooch-tragedy-nhrc-team-meets-families-of-8-deceased-persons>

Madhya Pradesh hooch tragedy: NHRC team meets families of 8 deceased persons

NHRC flags probe lapses in Sagar spurious liquor deaths. The administration has so far confirmed 20 deaths in the hooch tragedy and classified seven more deaths as suspected to have been caused by spurious liquor.

Express News Service

Updated on: 16 Sep 2026, 12:14 am

BHOPAL: Eight days after a spurious liquor tragedy claimed lives in several villages in Madhya Pradesh's Sagar district, a National Human Rights Commission (NHRC) team met the families of at least eight victims in Banda block on Tuesday.

NHRC member Priyank Kanoongo, who led the team, met the families in Jagthar and Gugra Khurd villages. He had earlier met six patients undergoing treatment at Bundelkhand Medical College in Sagar city.

After meeting the victims' families, Kanoongo said the police investigation needed to be more professional to build a strong case against the accused.

"Many victim families have told us that the local police are yet to record their statements. Some families have alleged that many of those involved in the supply of spurious liquor are not just at large, but have not even been named in the two FIRs registered by the police so far. The families have told us that one of those suspects was initially detained by police, but then allowed to go and that particular persons isn't named in the FIRs as yet," Kanoongo told TNIE on Tuesday.

"From what I've observed, particularly after meeting the victim families, the quality of investigations needed to be more professionalized and the statements of all families needed to be recorded at the earliest by the police. If the local police fails to improve its professional competence, then the FIRs need to be transferred for better investigation to specialized wing of the state police, including the special task force (MPSTF) or the Crime Investigation Department (CID)," Kanoongo said.

The NHRC member said, "We've asked the Child Welfare Committee (CWC) to promptly identify those children who have been orphaned due to the hooch tragedy, so that the process of rendering benefits under the government schemes meant for such children could be accelerated."

"Some families told me that their family members who had died, actually consumed liquor purchased from the licensed liquor vend. In such cases, the administrative process needed to be accelerated for enabling those families to claim compensation from those running the licensed liquor vend," Kanoongo added.

The administration has so far confirmed 20 deaths in the hooch tragedy and classified seven more deaths as suspected to have been caused by spurious liquor. Local reports, however, put the death toll at 35-40.

Police have arrested 19 of the 33 named accused so far.

Digvijaya Singh adopts four bereaved families

Former Madhya Pradesh chief minister Digvijaya Singh has announced that he will adopt four families who lost members in the tragedy. Two of the families belong to the Ahirwar Scheduled Caste and two are tribal families.

“Every month, I’ll deposit a sum of Rs 10,000 into the bank accounts of each of the four families. I’ll also fund the entire education of children of the four families,” Singh said.

Source: <https://newsonair.gov.in/nhrc-issues-notice-to-rajasthan-govt-over-alleged-atrocities-against-woman-in-banswara/>

NHRC issues notice to Rajasthan govt over alleged atrocities against woman in Banswara
News On AIR | September 15, 2026 9:54 PM

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary, Government of Rajasthan and the Superintendent of Police, Banswara over a media report claiming a woman was beaten with sticks and paraded after forcibly cutting her hair by her husband and other relatives in Rajasthan's Banswara on the 1st of this month. The NHRC said that the report is expected to include the status of the investigation and compensation, if any, paid to the victim. Taking suo motu cognizance, the Commission observed that the contents of the media report, if true, raise serious issues of violation of the victim's rights to life and dignity.

According to the media report, carried on 04th of this month, the matter came to light after a video of the incident surfaced on social media. Reportedly, the woman was subjected to cruelty and inhuman treatment in full public view.

Source: <https://www.bhaskarhindi.com/other/hindi-cause-of-death-of-seven-victims-in-sagar-liquor-tragedy-remains-inconclusive-priyank-kanoongo-20260915182016-1361273>

सागर शराब कांड में सात पीड़ितों की मौत का कारण अभी तक स्पष्ट नहीं हो पाया है प्रियांक कानूनगो

15 Sept 2026 11:22 PM

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मंगलवार को कहा कि मध्य प्रदेश के सागर में नकली शराब कांड में सात लोगों की मौत का कारण अभी तक स्पष्ट नहीं हो पाया है। उन्होंने घटना में हुई मौतों के बारे में स्पष्टता की मांग की।

सागर, 15 सितंबर (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मंगलवार को कहा कि मध्य प्रदेश के सागर में नकली शराब कांड में सात लोगों की मौत का कारण अभी तक स्पष्ट नहीं हो पाया है। उन्होंने घटना में हुई मौतों के बारे में स्पष्टता की मांग की।

कानूनगो ने सागर जिले का दौरा किया और पीड़ितों के परिवारों से मुलाकात की। बाद में उन्होंने घटना, जांच और राहत उपायों के बारे में जानकारी जुटाने के लिए जिला प्रशासन और पुलिस के साथ बैठक भी की। कानूनगो ने घटना को 'दुर्भाग्यपूर्ण' बताया और कहा कि जांच कानूनी प्रक्रिया के अनुसार होनी चाहिए। उन्होंने लोगों से इस त्रासदी का राजनीतिकरण न करने की अपील की ताकि प्रभावित परिवारों को सहायता मिल सके और दोषियों को सजा मिल सके। कानूनगो ने कहा कि सागर जिला प्रशासन ने बताया है कि डॉक्टरों ने अभी तक यह पुष्टि नहीं की है कि इन सात लोगों की मौत शराब के सेवन से हुई है या नहीं। उन्होंने बताया कि मृतकों के सातों परिवारों को सरकार की ओर से 2 लाख रुपए की सहायता राशि दी जाएगी।

सागर में पत्रकारों से बात करते हुए राष्ट्रीय स्वास्थ्य आयोग (एनएचआरसी) के सदस्य कानूनगो ने कहा कि जिन लोगों की मृत्यु का स्पष्ट संबंध नकली शराब के सेवन से है, उनके परिवारों को 4 लाख रुपए दिए जा रहे हैं। उन्होंने कहा कि एनएचआरसी प्रशासन से आग्रह करेगा कि स्वीकृत मुआवजा अगले दो दिनों के भीतर प्रभावित परिवारों तक पहुंच जाए। उन्होंने बताया कि पीड़ित परिवारों से बातचीत के दौरान उन्हें पता चला कि लोग चल रही जांच से पूरी तरह संतुष्ट नहीं हैं। कानूनगो ने कहा कि परिवारों ने शिकायत की है कि बड़े शराब माफिया से जुड़े आपूर्तिकर्ताओं के नाम उनके बयानों में शामिल नहीं किए गए हैं और कोई कार्रवाई नहीं की गई है। हमने पुलिस से ऐसे व्यक्तियों की पहचान करने और उनके खिलाफ कार्रवाई करने का भी आग्रह किया है। एनएचआरसी सदस्य ने कहा कि कुछ परिवारों ने यह भी आरोप लगाया है कि विभिन्न गांवों में शराब बेचने में शामिल कई एजेंट मामले में गिरफ्तारी के बावजूद अभी भी फरार हैं।

यह घटना इस महीने की शुरुआत में तब सामने आई जब सागर जिले के बांदा-शाहगढ़ क्षेत्र के गांवों में नकली शराब के संदिग्ध सेवन से कई लोग बीमार पड़ गए। कई लोगों को अस्पताल में भर्ती कराया गया, और बाद में कुछ लोगों की मौत भी हुई। मृतकों की संख्या को लेकर विवाद बना हुआ है, जांच के दौरान अलग-अलग आंकड़े सामने आए हैं। पुलिस ने अब तक इस मामले में 33 आरोपियों की पहचान की है और उनमें से 18 को गिरफ्तार कर लिया है। जांच अवैध शराब की आपूर्ति और वितरण में शामिल संदिग्ध नेटवर्क पर केंद्रित है।

Source: <https://in.headtopics.com/news/234823662306236101398-87774229>

बांसवाड़ा में महिला को अर्धनग्न घुमाने के मामले में मानवधिकार आयोग सख्त, राजस्थान के मुख्य सचिव तलब

15-09-2026 23:40:00

स्रोत: NBT Hindi News

राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। पूरे मामले की जानकारी मिलने के बाद (एनएचआरसी) ने राजस्थान के मुख्य सचिव से रिपोर्ट मांगी है।

Subscribe राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। पूरे मामले की जानकारी मिलने के बाद ने राजस्थान के मुख्य सचिव से रिपोर्ट मांगी है। राष्ट्रीय मानवाधिकार आयोग ने राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, महिला पर आरोप था कि वह किसी दूसरे पुरुष के साथ घर से चली गई थी, जिसके बाद उसके पति और अन्य रिश्तेदारों ने जबरदस्ती उसके बाल काट दिए, उसे डंडों से पीटा और अर्धनग्न हालत में घुमाया। एनएचआरसी ने माना है कि अगर मीडिया रिपोर्ट में कही गई बातें सच हैं, तो इससे पीड़ित के जीवन और सम्मान के अधिकार के उल्लंघन का गंभीर मामला बनता है। इसलिए, एनएचआरसी ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है। उम्मीद है कि इस रिपोर्ट में जांच की स्थिति और पीड़ित को दिए गए मुआवजे की जानकारी भी शामिल होगी। 4 सितंबर को आई मीडिया रिपोर्ट के अनुसार, यह घटना कथित तौर पर 1 सितंबर को हुई थी। यह मामला तब सामने आया जब सोशल मीडिया पर घटना का एक वीडियो वायरल हुआ। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था ने कहा कि महिला के साथ उसके पति और अन्य रिश्तेदारों ने सबके सामने क्रूरता और अमानवीय व्यवहार किया था। 'मानवाधिकार संरक्षण अधिनियम, 1993' के तहत स्थापित एनएचआरसी एक स्वायत्त वैधानिक संस्था है, जो मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के प्रति भारत की चिंता को दर्शाती है। इसका मुख्य काम मानवाधिकारों की रक्षा और उन्हें बढ़ावा देना है। मानवाधिकारों का अर्थ है व्यक्तियों के जीवन, स्वतंत्रता, समानता और सम्मान से जुड़े अधिकार, जिनकी गारंटी संविधान देता है या जो अंतरराष्ट्रीय समझौतों में शामिल हैं और जिन्हें भारत की अदालतों में लागू किया जा सकता है। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था के पास यह अधिकार है कि वह मानवाधिकार उल्लंघन की औपचारिक शिकायत मिले बिना भी मीडिया रिपोर्ट, सार्वजनिक जानकारी या अन्य स्रोतों के आधार पर स्वतः संज्ञान ले सके। खुशेंद्र तिवारी नवभारत टाइम्स ऑनलाइन में सीनियर कंटेन्ट प्रोड्यूसर हैं। वर्तमान में राजस्थान के लिए कवर करते हैं। इसके अलावा दूसरे राज्यों की राजनीति की खबरें कवर करते हैं। खुशेंद्र तिवारी पत्रकारिता की शुरुआत समाचार पत्र से की। बीते 6 सालों से डिजिटल मीडिया के लिए काम कर रहे हैं। पत्रकारिता के क्षेत्र में कुल 15 सालों का अनुभव है। समाचार पत्र में पहले रिपोर्टिंग और बाद में डेस्क पर काम किया। साल 2020 से नवभारत टाइम्स ऑनलाइन में कार्यरत। राजस्थान की राजनीति, सामाजिक और अपराध की खबरें कवर करता हैं। डेस्क के साथ-साथ ग्राउंड रिपोर्टिंग भी की है। अभी तक राजनीति, क्राइम, कंटेंट अफेयर, शिक्षा और कला जैसे विषयों पर काम किया है। पत्रकारिता में पोस्ट ग्रेजुएशन माखनलाल चतुर्वेदी पत्रकारिता और संचार विश्वविद्यालय की है। प्रिंट में काम करने के बाद पिछले छह साल से डिजिटल में नए एक्सपीरियंस के साथ लर्निंग जारी है। विशेषता: ब्यूरोक्रेसी, पॉलिटिक्स, आर्ट एंड कल्चर, एजुकेशन और अपराध की खबरों में विशेष दिलचस्पी है। बड़े घटनाक्रमों पर अलग-अलग एंगलों से खबरें लिखना। ओपिनियन लिखना। पत्रकारिता का अनुभव: पत्रकारिता में कुल 15 सालों का अनुभव है। पत्रकारिता में दिलचस्पी और शुरुआत अखबारों में छोटे-छोटे लेख भेजकर की। इसके बाद इसी क्षेत्र में पोस्ट ग्रेजुएशन कर विधिवत रूप से राजस्थान पत्रिका में फील्ड रिपोर्टिंग की। सबसे पहले आर्ट एंड कल्चर, इसके बाद एजुकेशन की फील्ड में काम किया। रिपोर्टिंग के बाद डेस्क के अनुभव को भी समझा। की ताजा खबरें, ब्रेकिंग न्यूज, अनकही और सच्ची कहानियां, सिर्फ खबरें नहीं उसका विश्लेषण भी। इन सब की जानकारी, सबसे पहले और सबसे सटीक हिंदी में देश के सबसे लोकप्रिय, सबसे भरोसेमंद. राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। पूरे मामले की जानकारी मिलने के बाद ने राजस्थान के मुख्य सचिव से रिपोर्ट मांगी है। राष्ट्रीय मानवाधिकार आयोग ने राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, महिला पर आरोप था कि वह किसी दूसरे पुरुष के साथ घर से चली गई थी, जिसके बाद उसके पति और अन्य रिश्तेदारों ने जबरदस्ती उसके बाल काट दिए, उसे डंडों से पीटा और अर्धनग्न हालत में घुमाया। एनएचआरसी ने माना है कि अगर मीडिया रिपोर्ट में कही गई बातें सच हैं, तो इससे पीड़ित के जीवन और सम्मान के अधिकार के उल्लंघन का गंभीर मामला बनता है। इसलिए, एनएचआरसी ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है। उम्मीद है कि इस रिपोर्ट में जांच की स्थिति और पीड़ित को दिए गए मुआवजे की जानकारी भी शामिल होगी। 4 सितंबर को आई मीडिया रिपोर्ट के अनुसार, यह घटना कथित तौर पर 1 सितंबर को हुई थी। यह मामला तब सामने आया जब सोशल मीडिया पर घटना का एक वीडियो वायरल हुआ। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था ने कहा कि महिला के साथ उसके पति और अन्य रिश्तेदारों ने सबके सामने क्रूरता और अमानवीय व्यवहार किया था। 'मानवाधिकार संरक्षण अधिनियम, 1993' के तहत स्थापित एनएचआरसी एक स्वायत्त वैधानिक संस्था है, जो मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के प्रति भारत की चिंता को दर्शाती है। इसका मुख्य काम मानवाधिकारों की रक्षा और उन्हें बढ़ावा देना है। मानवाधिकारों का अर्थ है व्यक्तियों के जीवन, स्वतंत्रता, समानता और सम्मान से जुड़े अधिकार, जिनकी गारंटी संविधान देता है या जो अंतरराष्ट्रीय समझौतों में शामिल हैं और जिन्हें

भारत की अदालतों में लागू किया जा सकता है। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था के पास यह अधिकार है कि वह मानवाधिकार उल्लंघन की औपचारिक शिकायत मिले बिना भी मीडिया रिपोर्ट, सार्वजनिक जानकारी या अन्य स्रोतों के आधार पर स्वतः संज्ञान ले सके। खुशेंद्र तिवारी नवभारत टाइम्स ऑनलाइन में सीनियर कंटेंट प्रोड्यूसर हैं। वर्तमान में राजस्थान के लिए कवर करते हैं। इसके अलावा दूसरे राज्यों की राजनीति की खबरें कवर करते हैं। खुशेंद्र तिवारी पत्रकारिता की शुरुआत समाचार पत्र से की। बीते 6 सालों से डिजिटल मीडिया के लिए काम कर रहे हैं। पत्रकारिता के क्षेत्र में कुल 15 सालों का अनुभव है। समाचार पत्र में पहले रिपोर्टिंग और बाद में डेस्क पर काम किया। साल 2020 से नवभारत टाइम्स ऑनलाइन में कार्यरत। राजस्थान की राजनीति, सामाजिक और अपराध की खबरें कवर करता हैं। डेस्क के साथ-साथ ग्राउंड रिपोर्टिंग भी की है। अभी तक राजनीति, क्राइम, करंट अफेयर, शिक्षा और कला जैसे विषयों पर काम किया है। पत्रकारिता में पोस्ट ग्रेजुएशन माखनलाल चतुर्वेदी पत्रकारिता और संचार विश्वविद्यालय की है। प्रिंट में काम करने के बाद पिछले छह साल से डिजिटल में नए एक्सपीरियंस के साथ लर्निंग जारी है। विशेषता: ब्यूरोक्रेसी, पॉलिटिक्स, आर्ट एंड कल्चर, एजुकेशन और अपराध की खबरों में विशेष दिलचस्पी है। बड़े घटनाक्रमों पर अलग-अलग एंगलों से खबरें लिखना। ओपिनियन लिखना। पत्रकारिता का अनुभव: पत्रकारिता में कुल 15 सालों का अनुभव है। पत्रकारिता में दिलचस्पी और शुरुआत अखबारों में छोटे-छोटे लेख भेजकर की। इसके बाद इसी क्षेत्र में पोस्ट ग्रेजुएशन कर विधिवत रूप से राजस्थान पत्रिका में फील्ड रिपोर्टिंग की। सबसे पहले आर्ट एंड कल्चर, इसके बाद एजुकेशन की फील्ड में काम किया। रिपोर्टिंग के बाद डेस्क के अनुभव को भी समझा।

Source: <https://www.etvbharat.com/hi/state/sagar-liquor-death-priyank-kanungo-visit-affected-village-banda-victims-demand-compensation-mps26091600882>

न बयान दर्ज किए न मिला मुआवजा! बंडा शराब कांड की हकीकत देख चौंके प्रियंक कानूनगो

बंडा शराब कांड में पीड़ित परिवारों का आरोप, पुलिस ने नहीं लिए बयान, मुआवजा ना मिलने पर एनएचआरसी प्रियंक कानूनगो नाराज. कपिल तिवारी की रिपोर्ट.

By ETV Bharat Madhya Pradesh Team

Published : September 16, 2026 at 9:42 AM IST

Updated : September 16, 2026 at 10:20 AM IST

सागर: बंडा में जहरीली शराब से हुई मौतों के बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो बंडा के ग्राम जगथर और गुगरा पहुंचे. प्रभावित गांव पहुंचकर प्रियंक कानूनगो ने पीड़ित परिवारों से मुलाकात की. उन्होंने पीड़ित परिवारों से बातचीत कर घटना की जानकारी ली. पीड़ितों ने प्रियंक कानूनगो को बताया कि, घटना का इतना वक्त बीत जाने के बाद आज तक पुलिस ने मृतकों के परिवारों के बयान तक दर्ज नहीं किए हैं. प्रभावितों ने घटना के 10 दिन से ज्यादा बीत जाने के बाद मृतकों को मुआवजा नहीं मिलने की बात कही. प्रियंक कानूनगो ने ग्रामीणों की समस्याएं सुनीं और शासन से मिलने वाली सहायता की जानकारी ली.

पुलिस ने नहीं लिए मृतकों के परिजनों के बयान

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो जब बंडा शराब कांड के पीड़ितों से मिलने उनके गांव पहुंचे और उनकी समस्याओं को जानना चाहा, तो मृतकों के परिजनों ने सबसे पहले यह बताया कि, घटना को दो हफ्ते होने को हैं, इसके बाद आज तक पुलिस ने हम लोगों के किसी तरह के ना बयान लिए हैं और ना घटना की जानकारी ली. गांव में जो लोग अवैध रूप से शराब बेचने आते थे, उनका नाम भी एफआईआर में दर्ज नहीं किया है. प्रियंक कानूनगो ने घटना को दुर्भाग्य जनक बताते हुए पीड़ितों के बयान दर्ज करने के निर्देश पुलिस को देने की बात कही.

बंडा कांड पीड़ितों ने मुआवजा ना मिलने का मामला रखा

एनएचआरसी सदस्य प्रियंक कानूनगो से मुलाकात के दौरान ग्रामीणों ने मृतक परिवारों को मुआवजा राशि मिलने में आ रही समस्याओं को सामने रखा. तब उन्होंने मौके पर मौजूद अधिकारियों से बात कर पीड़ितों को बताया कि, "तीन दिन के भीतर आप लोगों को मुआवजा और सहायता राशि मिल जाएगी. NHRC सदस्य ने मृतक परिवारों को 4-4 लाख रुपये और अन्य पीड़ित परिवारों को 2-2 लाख रुपये की मुआवजा राशि दिए जाने की बात रखी."

घर भागने की तैयारी में था सागर शराब कांड का इनामी आरोपी शिवांजय, जंगल में एनकाउंटर के बाद गिरफ्तार

जहरीली शराब को लेकर दिग्विजय सिंह का बड़ा बयान, एसपी और मंत्री पर लगाए गंभीर आरोप

नेशनल हाइवे 44 पर चला बुलडोजर, टोल टैक्स से लेकर 50 अवैध कब्जों को किया नेस्तनाबूद

नहीं पहुंचे पंचायत सचिव और कर्मचारी

प्रियंका कानूनगो के दौरे के समय तब अप्रिय स्थिति बन गयी, जब ग्रामीणों ने पंचायत सचिव और अन्य अधिकारी कर्मचारियों की शिकायत दर्ज कराई. ग्राम गुगरा में पंचायत सचिव काशीराम अहिरवार की अनुपस्थिति पर ग्रामीणों ने नाराजगी जताते हुए कहा कि, उन्होंने आज तक सचिव का चेहरा तक नहीं देखा. इस पर प्रियंक कानूनगो ने नाराजगी जाहिर की और एसडीएम को संबंधित सचिव के खिलाफ कार्रवाई के निर्देश दिए. वहीं ग्राम जगथर में एडीईओ की गैर मौजूदगी पर भी उन्होंने संज्ञान लेते हुए कार्रवाई के निर्देश दिए.

Last Updated : September 16, 2026 at 10:20 AM IST

Source: https://hindi.economictimes.com/news/social-media-safer-for-children-meta-to-take-major-step-on-child-abuse-content/amp_articleshow/134253205.cms

बच्चों के लिए सोशल मीडिया सुरक्षित बनाने की तैयारी, Meta उठाएगा बड़ा कदम, Child Abuse कंटेंट को लेकर सख्ती

Authored by Deepa Pal ET Online • Updated: 15 Sept 2026, 11:18 am IST

मेटा ने बच्चों के यौन शोषण से जुड़े मामलों की जानकारी कानून प्रवर्तन एजेंसियों को देने पर सहमति जताई है। सरकार का साफ कहना है कि भारत में सोशल मीडिया प्लेटफॉर्म के लिए बच्चों की ऑनलाइन सुरक्षा कोई विकल्प नहीं, बल्कि जरूरी जिम्मेदारी है।

सोशल मीडिया पर बच्चों की सुरक्षा को लेकर भारत सरकार अब सख्त हो रही है। इसी बीच अब मेटा ने बच्चों के यौन शोषण से जुड़े मामलों की जानकारी कानून प्रवर्तन एजेंसियों को देने पर सहमति जताई है। सरकार का साफ कहना है कि भारत में सोशल मीडिया प्लेटफॉर्म के लिए बच्चों की ऑनलाइन सुरक्षा कोई विकल्प नहीं, बल्कि जरूरी जिम्मेदारी है।

मेटा अब बच्चों की सुरक्षा से जुड़े मामलों को कानून प्रवर्तन एजेंसियों के सामने रिपोर्ट करेगा। हालांकि, सरकार का मानना है कि केवल रिपोर्टिंग शुरू करना काफी नहीं है। सोशल मीडिया कंपनियों को बच्चों से जुड़े आपत्तिजनक और खतरनाक कंटेंट को रोकने के लिए पहले से ही जरूरी कदम उठाने होंगे।

सरकार फिलहाल दूसरे सोशल मीडिया प्लेटफॉर्म के साथ भी बातचीत कर रही है, जिससे बच्चों से जुड़े यौन शोषण और दूसरे हानिकारक कंटेंट की पहचान कर उसे हटाया जा सके। अधिकारियों ने साफ किया है कि जो प्लेटफॉर्म बच्चों की सुरक्षा को लेकर सक्रिय कदम नहीं उठाएंगे, उनके खिलाफ कार्रवाई की जा सकती है।

मेटा पर सरकार का दबाव

यह पूरा मामला उस समय सामने आया जब मेटा के प्लेटफॉर्म पर बच्चों के यौन शोषण और उससे जुड़े कंटेंट के कथित प्रचार के आरोप लगे। BBC Eye की एक रिपोर्ट में मेटा के प्लेटफॉर्म पर ऐसे कथित विज्ञापनों का खुलासा किया गया था। इस रिपोर्ट के बाद National Commission for Protection of Child Rights (NCPCR) ने जुलाई में मेटा से इन आरोपों पर जवाब मांगा था। मेटा ने करीब एक सप्ताह बाद अपना जवाब आयोग को सौंप दिया। इसके बाद NCPCR ने मामले की सच्चाई और उससे जुड़े तथ्यों की जांच के लिए जांच शुरू करने का फैसला किया।

NCPCR ने 9 सितंबर को Meta India के मैनेजिंग डायरेक्टर और कंपनी के प्रमुख अधिकारियों को आयोग के सामने पेश होने के लिए बुलाया था। उनसे कथित Child Sexual Exploitation and Abuse Material (CSEAM) से जुड़े आरोपों और कंपनी की ओर से दिए गए जवाब पर और जानकारी मांगी गई। मामले में सरकार की चिंता केवल कंटेंट हटाने तक सीमित नहीं है। यह भी देखा जा रहा है कि सोशल मीडिया प्लेटफॉर्म बच्चों से जुड़े अपराधों की जानकारी मिलने पर कानून के तहत अपनी रिपोर्टिंग की जिम्मेदारी पूरी कर रहे हैं या नहीं।

इस मामले में National Human Rights Commission (NHRC) भी एक्टिव हुआ है। आयोग ने दिल्ली पुलिस से मेटा के Instagram पर बच्चों के यौन शोषण से जुड़े कथित कंटेंट को बढ़ावा देने वाले पेज विज्ञापनों के आरोपों की व्यापक जांच करने को कहा है। NHRC ने पुलिस से यह भी जांचने को कहा है कि मेटा और इस तरह के दूसरे प्लेटफॉर्म Protection of Children from Sexual Offences (POCSO) Act के तहत जरूरी रिपोर्टिंग नियमों का पालन कर रहे हैं या नहीं।

Source: <https://www.bhaskarhindi.com/other/hindi-nhrc-seeks-report-from-rajasthan-government-over-woman-allegedly-beaten-paraded-semi-nude-in-banswara-20260915192154-1361270>

Home /अन्य /बांसवाड़ा में महिला को पीटकर...

बांसवाड़ा में महिला को पीटकर अर्धनग्न घुमाने के मामले में एनएचआरसी सख्त, राजस्थान के मुख्य सचिव से मांगी रिपोर्ट
15 Sept 2026 11:22 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, महिला पर आरोप था कि वह किसी दूसरे पुरुष के साथ घर से चली गई थी, जिसके बाद उसके पति और अन्य रिश्तेदारों ने जबरदस्ती उसके बाल काट दिए, उसे डंडों से पीटा और अर्धनग्न हालत में घुमाया।

नई दिल्ली, 15 सितंबर (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, महिला पर आरोप था कि वह किसी दूसरे पुरुष के साथ घर से चली गई थी, जिसके बाद उसके पति और अन्य रिश्तेदारों ने जबरदस्ती उसके बाल काट दिए, उसे डंडों से पीटा और अर्धनग्न हालत में घुमाया।

एनएचआरसी ने माना है कि अगर मीडिया रिपोर्ट में कही गई बातें सच हैं, तो इससे पीड़ित के जीवन और सम्मान के अधिकार के उल्लंघन का गंभीर मामला बनता है। इसलिए, एनएचआरसी ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक (एसपी) को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है। उम्मीद है कि इस रिपोर्ट में जांच की स्थिति और पीड़ित को दिए गए मुआवजे (अगर कोई हो) की जानकारी भी शामिल होगी। 4 सितंबर को आई मीडिया रिपोर्ट के अनुसार, यह घटना कथित तौर पर 1 सितंबर को हुई थी। यह मामला तब सामने आया जब सोशल मीडिया पर घटना का एक वीडियो वायरल हुआ। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था ने कहा कि महिला के साथ उसके पति और अन्य रिश्तेदारों ने सबके सामने क्रूरता और अमानवीय व्यवहार किया था। 'मानवाधिकार संरक्षण अधिनियम, 1993' के तहत स्थापित एनएचआरसी एक स्वायत्त वैधानिक संस्था है, जो मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के प्रति भारत की चिंता को दर्शाती है। इसका मुख्य काम मानवाधिकारों की रक्षा और उन्हें बढ़ावा देना है। मानवाधिकारों का अर्थ है व्यक्तियों के जीवन, स्वतंत्रता, समानता और सम्मान से जुड़े अधिकार, जिनकी गारंटी संविधान देता है या जो अंतरराष्ट्रीय समझौतों में शामिल हैं और जिन्हें भारत की अदालतों में लागू किया जा सकता है।

मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था के पास यह अधिकार है कि वह मानवाधिकार उल्लंघन की औपचारिक शिकायत मिले बिना भी मीडिया रिपोर्ट, सार्वजनिक जानकारी या अन्य स्रोतों के आधार पर स्वतः संज्ञान ले सके।

Source: <https://www.naidunia.com/madhya-pradesh/sagar-national-human-rights-commission-meets-families-who-lost-their-lives-toxic-liquor-in-sagar-8463702>

सागर में जहरीली शराब से जान गंवाने वालों के परिवारों से मिला राष्ट्रीय मानवाधिकार आयोग, जिले में सभी शराब एजेंटों की सूची बनाकर सख्त कार्रवाई करे पुलिस

सागर जिले में जहरीली शराब कांड के पीड़ितों के परिवारों से राष्ट्रीय मानवाधिकार आयोग की एक टीम ने मुलाकात की और पुलिस को इस मामले में सख्त कार्रवाई करने...और पढ़ें

By Digital Desk

Edited By: manoj dubey

Publish Date: Tue, 15 Sep 2026 07:10:28 PM (IST)

Updated Date: Tue, 15 Sep 2026 07:10:28 PM (IST)

नईदुनिया प्रतिनिधि, सागर। मध्य प्रदेश के सागर जिले में जहरीली शराब त्रासदी के पीड़ितों के परिवारों से मंगलवार को राष्ट्रीय मानवाधिकार आयोग (NHRC) की एक टीम ने मुलाकात की और पुलिस को इस मामले में सख्त कार्रवाई करने का निर्देश दिया।

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने बताया कि टीम ने पुलिस से पीड़ितों के परिजनों के बयान तुरंत दर्ज करने को कहा, क्योंकि उनमें से कुछ ने दावा किया था कि ऐसा अभी तक नहीं किया गया है।

मुख्य आरोपी मनीष लोधी उर्फ यशवंत राजपूत अभी भी फरार

बांदा तहसील में कथित तौर पर जहरीली शराब पीने वालों में से कई लोगों का बुंदेलखंड मेडिकल कॉलेज अस्पताल में इलाज चल रहा है। इनमें से कुछ लोगों की आंखों की रोशनी भी चली गई है। पुलिस ने इस मामले में अब तक 30 आरोपियों में से 19 को गिरफ्तार किया है।

मुख्य आरोपी मनीष लोधी उर्फ यशवंत राजपूत अभी भी फरार है। कानूनगो के नेतृत्व में आयोग की टीम ने जगतार और घुघर गांवों में परिवारों से मुलाकात की।

परिवारों का आरोप, पुलिस ने नहीं लिए बयान

कानूनगो ने कहा कि पीड़ितों के रिश्तेदारों ने उन्हें बताया कि कई दिन बीत जाने के बाद भी पुलिस ने उनके बयान दर्ज नहीं किए हैं। उन्होंने कहा, यह घटना बेहद दुर्भाग्यपूर्ण है। पुलिस की जिम्मेदारी बहुत बड़ी है। सभी कानूनी प्रावधानों का पालन किया जाना चाहिए।

हमने पुलिस को निर्देश दिया है कि वे तुरंत उनके बयान दर्ज करें। परिवारों का आरोप है कि पुलिस ने न तो स्थानीय शराब आपूर्तिकर्ताओं के बयान लिए हैं और न ही कोई कार्रवाई की है।

सरकारी मंजूरी वाली दुकानों से खरीदी गई थी शराब

कानूनगो ने कहा कि उन्होंने पुलिस से जिले में सभी शराब एजेंटों की सूची बनाने और उनके खिलाफ सख्त कार्रवाई करने का भी आग्रह किया। उन्होंने इस बात पर भी हैरानी जताई कि जिन शराब की वजह से मौतें हुईं, वे सरकारी मंजूरी वाली दुकानों से खरीदी गई थीं।

बता दें कि मध्य प्रदेश के मंत्री गोविंद सिंह राजपूत ने हाल ही में अस्पताल का दौरा किया था और पीड़ितों के परिवारों से मुलाकात की थी। उन्होंने यह भी घोषणा की थी कि परिवारों को मुआवजा दिया जाएगा।

Source: https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-alleged-brutality-against-a-woman-4864341#google_vignette

महिला के साथ कथित बर्बरता पर NHRC सख्त लिया Suo Motu Cognisance
Gulabi Jagat15 Sept 2026 10:08 PM

नई दिल्ली: एक प्रेस विज्ञप्ति के अनुसार, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मंगलवार को राजस्थान के बांसवाड़ा में एक महिला के साथ उसके पति और अन्य रिश्तेदारों द्वारा की गई मारपीट और सार्वजनिक अपमान का स्वतः संज्ञान लिया। आयोग ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

NHRC के अनुसार, उसने एक मीडिया रिपोर्ट के आधार पर स्वतः संज्ञान लिया। इस रिपोर्ट में बताया गया था कि 1 सितंबर को राजस्थान के बांसवाड़ा में एक महिला के पति और अन्य रिश्तेदारों ने उसके बाल जबरन काट दिए, उसे डंडों से पीटा और अर्धनग्न अवस्था में घुमाया। खबरों के मुताबिक, वे उस पर किसी दूसरे व्यक्ति के साथ घर छोड़ने का आरोप लगा रहे थे।

4 सितंबर को आई मीडिया रिपोर्ट के अनुसार, यह मामला तब सामने आया जब घटना का एक वीडियो सोशल मीडिया पर वायरल हुआ। खबरों के मुताबिक, महिला के साथ सबके सामने क्रूरता और अमानवीय व्यवहार किया गया। आयोग ने कहा है कि यदि मीडिया रिपोर्ट की बातें सच हैं, तो यह पीड़िता के जीवन और सम्मान के अधिकार के उल्लंघन का गंभीर मामला है। इसके अलावा, रिपोर्ट में जांच की स्थिति और पीड़िता को दिए गए मुआवजे (यदि कोई हो) का विवरण भी शामिल होने की उम्मीद है।

इससे पहले, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यसभा सांसद तरुण चुघ की शिकायत का संज्ञान लिया था। इस शिकायत में आरोप लगाया गया था कि पंजाब पुलिस के जवानों ने नशा-विरोधी कार्यकर्ता मोहनजीत सिंह और उनके परिवार के सदस्यों के साथ हिरासत में मारपीट, यातना और अन्य मानवाधिकारों का उल्लंघन किया। शिकायत के अनुसार, पंजाब के सुनाम के शेरों गांव के निवासी सिंह, राज्य में नशीली दवाओं के दुरुपयोग के मुद्दे के खिलाफ विरोध प्रदर्शन कर रहे थे। वे पंजाब के मुख्यमंत्री भगवंत मान के "लोक मिलनी" कार्यक्रम के दौरान विरोध स्वरूप काला झंडा दिखा रहे थे। बाद में उन्हें कथित तौर पर पुलिस हिरासत में ले लिया गया।

इस मामले पर NHRC की एक बेंच ने विचार किया, जिसकी अध्यक्षता सदस्य प्रियांक कानूनगो ने की। बेंच ने पंजाब के मुख्य सचिव, पुलिस महानिदेशक (DGP), संगरूर के पुलिस अधीक्षक (SP) और संगरूर के जिला मजिस्ट्रेट (DM) को तत्काल जांच करने और दो सप्ताह के भीतर बिंदु-वार 'की गई कार्रवाई की रिपोर्ट' (ATR) सौंपने का निर्देश दिया। NHRC ने FIR, कस्टडी के रिकॉर्ड, हिरासत और पूछताछ में शामिल सभी पुलिसकर्मियों की जानकारी और मोहनजीत सिंह के परिवार के सदस्यों के साथ किए गए बर्ताव से जुड़े आरोपों पर रिपोर्ट भी मांगी।

Source: <https://www.thinkwithniche.in/amp/news/meta-takes-a-major-step-will-report-child-safety-issues-on-the-i4c-portal>

मेटा ने उठाया बड़ा कदम, बाल सुरक्षा मामलों की I4C पोर्टल पर करेगा रिपोर्टिंग
15 Sep 2026

सोशल मीडिया और डिजिटल प्लेटफॉर्म पर बच्चों की सुरक्षा को लेकर भारत सरकार की सख्ती के बीच टेक्नोलॉजी कंपनी मेटा ने एक महत्वपूर्ण कदम उठाने पर सहमति जताई है। कंपनी अब अपने प्लेटफॉर्म पर सामने आने वाले बच्चों की सुरक्षा से जुड़े मामलों की जानकारी संबंधित कानून प्रवर्तन एजेंसियों को देगी। इस व्यवस्था के तहत Meta सीधे Indian Cybercrime Coordination Centre (I4C) द्वारा संचालित साइबर क्राइम पोर्टल पर बाल सुरक्षा से जुड़े मामलों की रिपोर्ट करेगा।

मेटा की ओर से उठाया गया यह कदम भारत में सोशल मीडिया प्लेटफॉर्म और सरकार के बीच ऑनलाइन बाल सुरक्षा को लेकर बढ़ते सहयोग को दर्शाता है। उपलब्ध जानकारी के अनुसार, Meta भारत में इस तरह की रिपोर्टिंग व्यवस्था अपनाने वाली पहली सोशल मीडिया कंपनी बन गई है।

कंपनी का कहना है कि उसके प्लेटफॉर्म पर बच्चों की सुरक्षा उसकी प्राथमिकताओं में शामिल है और वह सरकार के साथ मिलकर ऐसे अपराधों में शामिल लोगों के खिलाफ कार्रवाई सुनिश्चित करने के लिए काम करने के लिए प्रतिबद्ध है।

मेटा ने बाल सुरक्षा मामलों की रिपोर्टिंग पर जताई सहमति (Meta Agrees to Report Child Safety Cases)

मेटा Meta अब अपने प्लेटफॉर्म पर बच्चों की सुरक्षा से जुड़े मामलों को संबंधित कानून प्रवर्तन एजेंसियों तक पहुंचाने के लिए I4C के साइबर क्राइम पोर्टल का इस्तेमाल करेगा। इसका उद्देश्य ऐसे मामलों की जानकारी संबंधित अधिकारियों तक तेजी से पहुंचाना और आवश्यक कार्रवाई के लिए बेहतर व्यवस्था तैयार करना है।

I4C साइबर क्राइम पोर्टल को दी जाएगी जानकारी (Cases to Be Reported Through I4C Cybercrime Portal)

Meta के प्रवक्ता ने कहा कि प्लेटफॉर्म पर बच्चों की सुरक्षा करना कंपनी की प्राथमिकता है। कंपनी सरकार के साथ मिलकर काम करने और बच्चों के खिलाफ अपराध करने वाले लोगों को जिम्मेदार ठहराने के लिए प्रतिबद्ध है।

प्रवक्ता के अनुसार, ऐसे नुकसान से निपटने के सामूहिक प्रयासों को मजबूत करने के लिए Meta अब बाल सुरक्षा से जुड़े मामलों की सीधे I4C द्वारा संचालित साइबर क्राइम पोर्टल पर रिपोर्ट करेगा।

इस व्यवस्था से बच्चों से संबंधित गंभीर ऑनलाइन मामलों को संबंधित एजेंसियों तक पहुंचाने की प्रक्रिया अधिक व्यवस्थित हो सकती है।

भारत सरकार ने बाल सुरक्षा को बताया गैर-समझौतावादी मुद्दा (Government Calls Child Safety Non-Negotiable)

यह घटनाक्रम ऐसे समय में सामने आया है जब केंद्र सरकार सोशल मीडिया और अन्य ऑनलाइन प्लेटफॉर्म के साथ लगातार बातचीत कर रही है। सरकार का ध्यान विशेष रूप से ऐसे हानिकारक कंटेंट की पहचान और उसे हटाने पर है, जो बच्चों को किसी भी तरह के खतरे में डाल सकता है।

सरकारी सूत्रों के अनुसार, भारत में काम करने वाले किसी भी सोशल मीडिया प्लेटफॉर्म के लिए बच्चों की ऑनलाइन सुरक्षा एक बुनियादी आवश्यकता है। इसमें किसी भी प्रकार का समझौता स्वीकार्य नहीं है।

ऑनलाइन सुरक्षा प्लेटफॉर्म की मूल जिम्मेदारी (Online Safety Is a Core Responsibility)

सरकार ने Meta द्वारा बाल सुरक्षा मामलों की रिपोर्टिंग के फैसले को डिजिटल प्लेटफॉर्म पर बच्चों की सुरक्षा मजबूत करने की दिशा में शुरुआती कदम बताया है। हालांकि, सरकार का मानना है कि केवल रिपोर्टिंग व्यवस्था पर्याप्त नहीं है और बच्चों को ऑनलाइन खतरों से बचाने के लिए अभी कई अन्य कदम उठाए जाने की आवश्यकता है।

सोशल मीडिया कंपनियों से यह अपेक्षा की जा रही है कि वे अपने प्लेटफॉर्म पर मौजूद हानिकारक सामग्री की पहचान करने और उसे समय पर हटाने के लिए

प्रभावी व्यवस्था विकसित करें।

दूसरे सोशल मीडिया प्लेटफॉर्म भी सरकार की निगरानी में (Other Social Media Platforms Also Under Scrutiny)

बच्चों की ऑनलाइन सुरक्षा को लेकर सरकार का ध्यान केवल Meta तक सीमित नहीं है। सरकारी स्तर पर अन्य सोशल मीडिया कंपनियों के साथ भी बातचीत की जा रही है।

हानिकारक सामग्री की पहचान और हटाने पर जोर (Focus on Identifying and Removing Harmful Content)

सरकार अन्य प्लेटफॉर्म को भी ऐसे मामलों में सक्रिय भूमिका निभाने के लिए प्रोत्साहित कर रही है। इसका उद्देश्य यह सुनिश्चित करना है कि बच्चों को नुकसान पहुंचाने वाली सामग्री को केवल शिकायत मिलने के बाद हटाने के बजाय प्लेटफॉर्म खुद भी उसकी पहचान करने के लिए प्रभावी तकनीकी व्यवस्था का इस्तेमाल करें।

सरकारी सूत्रों ने संकेत दिया है कि जो प्लेटफॉर्म बच्चों की सुरक्षा के लिए पर्याप्त कदम नहीं उठाएंगे, उनके खिलाफ आवश्यक कार्रवाई भी की जा सकती है।

इससे स्पष्ट है कि भारत में सोशल मीडिया प्लेटफॉर्म की जवाबदेही को लेकर सरकार का रुख पहले की तुलना में अधिक सख्त हो रहा है।

NCPCR के सामने Meta के प्रतिनिधि हुए पेश (Meta Representatives Appear Before NCPCR)

Meta का यह कदम राष्ट्रीय बाल अधिकार संरक्षण आयोग यानी National Commission for Protection of Child Rights (NCPCR) के साथ हालिया घटनाक्रम के बाद सामने आया है।

9 सितंबर को Meta India के प्रतिनिधि NCPCR के सामने पेश हुए थे। बाल अधिकारों की सुरक्षा के लिए जिम्मेदार इस आयोग ने Meta के Managing Director और Meta India के प्रमुख को एक जांच के सिलसिले में बुलाया था।

CSEAM से जुड़े विज्ञापनों को लेकर जांच (Inquiry Into Advertisements Linked to CSEAM)

NCPCR की जांच कथित तौर पर Meta के प्लेटफॉर्म पर ऐसे विज्ञापनों से जुड़े आरोपों पर केंद्रित है, जिनका संबंध Child Sexual Exploitation and Abuse Material (CSEAM) से बताया गया था।

आयोग ने एक BBC Eye रिपोर्ट में सामने आए कथित विज्ञापनों का स्वतः संज्ञान लेते हुए मामले की जांच शुरू की थी। इसके बाद 3 जुलाई को NCPCR ने Meta Platforms, Inc. को नोटिस भेजकर आरोपों पर जवाब मांगा था।

Meta ने इसके लगभग एक सप्ताह बाद आयोग के सामने अपना जवाब प्रस्तुत किया था। इसके बाद कंपनी के प्रतिनिधियों की आयोग के सामने पेशी हुई।

बाल शोषण सामग्री के खिलाफ जांच में तेजी (Investigation Into Child Abuse Material Intensifies)

बच्चों के ऑनलाइन शोषण और उनसे जुड़ी आपत्तिजनक सामग्री को लेकर भारत में विभिन्न सरकारी संस्थाएं कार्रवाई कर रही हैं। इस मामले में National Human Rights Commission यानी NHRC की भूमिका भी सामने आई है।

NHRC ने दिल्ली पुलिस को जांच का निर्देश दिया (NHRC Directs Delhi Police to Investigate)

एक अलग घटनाक्रम में NHRC ने दिल्ली पुलिस को उन दावों की जांच करने का निर्देश दिया था, जिनमें भारत में Instagram पर भुगतान वाले विज्ञापनों के माध्यम से कथित रूप से Child Sexual Abuse Material यानी CSAM को बढ़ावा दिए जाने की बात कही गई थी।

पुलिस को यह भी जांच करने के लिए कहा गया कि Meta और अन्य संबंधित संस्थाओं ने POCSO Act के तहत लागू अनिवार्य रिपोर्टिंग प्रावधानों का पालन किया था या नहीं।

इससे पता चलता है कि बच्चों से जुड़े ऑनलाइन अपराधों की जांच अब केवल सोशल मीडिया कंपनियों की आंतरिक प्रक्रियाओं तक सीमित नहीं है, बल्कि कानून प्रवर्तन और बाल अधिकार संस्थाएं भी इस पर सक्रिय रूप से नजर रख रही हैं।

बच्चों की ऑनलाइन सुरक्षा क्यों महत्वपूर्ण है? (Why Online Child Safety Matters)

इंटरनेट और सोशल मीडिया ने बच्चों के लिए सीखने, मनोरंजन और संवाद के नए अवसर पैदा किए हैं, लेकिन इसके साथ कई जोखिम भी सामने आए हैं। हानिकारक सामग्री, ऑनलाइन शोषण, साइबर अपराध और बच्चों को निशाना बनाने वाली गतिविधियां गंभीर चिंता का विषय हैं।

प्लेटफॉर्म की जवाबदेही बढ़ाने की जरूरत (Need for Greater Platform Accountability)

Meta द्वारा मामलों को सीधे साइबर क्राइम पोर्टल पर रिपोर्ट करने की व्यवस्था से संबंधित एजेंसियों को संभावित अपराधों की जानकारी समय पर मिल सकती है। इससे जांच और कार्रवाई की प्रक्रिया को बेहतर बनाने में मदद मिलने की उम्मीद है।

हालांकि, बच्चों की डिजिटल सुरक्षा के लिए केवल कानून प्रवर्तन एजेंसियों की कार्रवाई पर्याप्त नहीं होगी। सोशल मीडिया कंपनियों को भी अपने प्लेटफॉर्म

की निगरानी, कंटेंट मॉडरेशन और रिपोर्टिंग व्यवस्था को लगातार मजबूत करना होगा।

निष्कर्ष: भारत में ऑनलाइन बाल सुरक्षा पर बढ़ रहा जोर (Conclusion: Growing Focus on Online Child Safety in India)

Meta का बाल सुरक्षा से जुड़े मामलों को I4C के साइबर क्राइम पोर्टल पर सीधे रिपोर्ट करने का फैसला भारत में ऑनलाइन बाल सुरक्षा को लेकर बढ़ती गंभीरता को दर्शाता है। सरकार ने स्पष्ट किया है कि बच्चों की सुरक्षा सोशल मीडिया प्लेटफॉर्म के लिए बुनियादी जिम्मेदारी है और इस मुद्दे पर समझौता नहीं किया जा सकता।

NCPCR और NHRC की हालिया कार्रवाइयों के साथ Meta की नई रिपोर्टिंग व्यवस्था यह संकेत देती है कि भारत में सोशल मीडिया कंपनियों की जवाबदेही बढ़ाने पर जोर दिया जा रहा है। आने वाले समय में अन्य प्लेटफॉर्म भी इसी तरह की व्यवस्थाएं अपना सकते हैं। प्रभावी तकनीकी निगरानी, समय पर रिपोर्टिंग, मजबूत कानून और प्लेटफॉर्म की जिम्मेदारी मिलकर बच्चों के लिए अधिक सुरक्षित डिजिटल वातावरण तैयार करने में महत्वपूर्ण भूमिका निभा सकते हैं।

Source: <https://www.indiatv.in/amp/india/national/meta-agrees-to-report-child-safety-violations-in-india-amid-government-crackdown-on-online-child-abuse-2026-09-15-1243248>

'बच्चों की ऑनलाइन सुरक्षा से समझौता नहीं', सरकार की सख्ती के बाद मेटा ने उठाया बड़ा कदम

Written By : Vineet Kumar Singh

Published : Sep 15, 2026 09:28 am IST, Updated : Sep 15, 2026 09:28 am IST

भारत सरकार की सख्ती के बीच मेटा ने बच्चों की ऑनलाइन सुरक्षा से जुड़े मामलों, खासकर बाल यौन शोषण सामग्री की जानकारी कानून प्रवर्तन एजेंसियों को देने पर सहमति जताई है। NCPCR और NHRC पहले ही मेटा के खिलाफ जांच कर रहे हैं। सरकार ने अन्य सोशल मीडिया प्लेटफॉर्मों को भी सक्रिय कार्रवाई की चेतावनी दी है।

Highlights

मेटा बच्चों के यौन शोषण मामलों की जानकारी संबंधित कानून प्रवर्तन एजेंसियों को देगी। सरकार ने कहा, बच्चों की ऑनलाइन सुरक्षा पर कोई समझौता नहीं किया जाएगा। NCPCR और NHRC पहले ही Meta प्लेटफॉर्म पर लगे गंभीर आरोपों की जांच कर रहे हैं।

नई दिल्ली: भारत सरकार ने सोशल मीडिया प्लेटफॉर्म पर बच्चों की सुरक्षा को लेकर सख्त रुख अपनाया है। इसी कड़ी में टेक कंपनी मेटा 'Meta' ने बाल यौन शोषण और बच्चों की सुरक्षा से जुड़े अन्य मामलों की जानकारी संबंधित कानून प्रवर्तन एजेंसियों को देने पर सहमति जताई है। सरकार का कहना है कि भारत में सोशल मीडिया प्लेटफॉर्म के लिए बच्चों की ऑनलाइन सुरक्षा एक बुनियादी शर्त है और इस मामले में कोई समझौता नहीं किया जाएगा। बता दें कि बच्चों के आपत्तिजनक ऐड को लेकर मेटा ने पहले सफाई जारी की थी।

अभी बहुत कुछ किया जाना बाकी'

सरकारी सूत्रों के हवाले से समाचार एजेंसी ANI ने बताया कि मेटा की ओर से बच्चों की सुरक्षा से जुड़े मामलों को कानून लागू करने वाली एजेंसियों तक पहुंचाने का फैसला इस दिशा में पहला कदम है। हालांकि, सरकार ने साफ किया है कि बच्चों के लिए डिजिटल प्लेटफॉर्म को पूरी तरह सुरक्षित बनाने के लिए अभी और कदम उठाने की जरूरत है। सरकारी सूत्रों ने कहा, 'मेटा ने बच्चों की सुरक्षा से जुड़े मामलों की जानकारी संबंधित कानून प्रवर्तन एजेंसियों को देने पर सहमति जताई है। यह प्लेटफॉर्म को बच्चों के लिए सुरक्षित बनाने की दिशा में पहला कदम है, लेकिन अभी बहुत कुछ किया जाना बाकी है।'

बच्चों की सुरक्षा पर सरकार है सख्त

सरकार ने सोशल मीडिया कंपनियों को स्पष्ट संदेश दिया है कि बच्चों की ऑनलाइन सुरक्षा भारत में काम करने के लिए जरूरी शर्त है। सरकारी सूत्रों के मुताबिक, 'भारत में किसी भी सोशल मीडिया प्लेटफॉर्म के संचालन के लिए बच्चों की ऑनलाइन सुरक्षा एक बुनियादी सिद्धांत है और इस पर कोई समझौता नहीं किया जा सकता।' सरकार का कहना है कि सोशल मीडिया कंपनियों को बच्चों के लिए खतरनाक और हानिकारक सामग्री की पहचान करने और उसे हटाने के लिए सक्रिय कदम उठाने होंगे। अगर कोई प्लेटफॉर्म ऐसा करने में विफल रहता है तो उसके खिलाफ कार्रवाई की जा सकती है।

दूसरे सोशल मीडिया प्लेटफॉर्म से भी बातचीत

बच्चों की ऑनलाइन सुरक्षा को लेकर सरकार की बातचीत सिर्फ मेटा तक सीमित नहीं है। केंद्र सरकार दूसरे सोशल मीडिया प्लेटफॉर्म के साथ भी लगातार चर्चा कर रही है। सरकार चाहती है कि प्लेटफॉर्म ऐसी सामग्री की पहचान और उसे हटाने का काम पहले से और सक्रिय तरीके से करें, खासकर उस सामग्री का जो बच्चों के लिए खतरा पैदा कर सकती है। सरकारी सूत्रों ने कहा,

'सरकार दूसरे प्लेटफॉर्म के साथ भी लगातार संपर्क में है, ताकि ऐसी सामग्री की सक्रिय रूप से पहचान की जा सके और उसे हटाया जा सके।'

सरकार ने यह भी चेतावनी दी है कि जो प्लेटफॉर्म बच्चों को ऑनलाइन हानिकारक सामग्री से बचाने के लिए जरूरी सक्रिय कदम नहीं उठाएंगे, उनके खिलाफ कार्रवाई की जाएगी।

NCPCR ने मेटा के खिलाफ शुरू की थी कार्यवाही

यह पूरा मामला तब और गंभीर हो गया जब राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) ने मेटा के खिलाफ कार्यवाही शुरू की। NCPCR ने मेटा के

प्लेटफॉर्म पर बाल यौन शोषण और दुर्व्यवहार से जुड़ी सामग्री से जुड़े कथित विज्ञापनों को लेकर जांच शुरू की थी। आयोग ने 'BBC आई' की एक रिपोर्ट का स्वतः संज्ञान लिया था। इस रिपोर्ट में Meta के प्लेटफॉर्म पर बच्चों के यौन शोषण से जुड़ी सामग्री से संबंधित कथित विज्ञापनों का मामला सामने आया था। इसके बाद NCPCR ने 3 जुलाई 2026 को मेटा को नोटिस जारी कर इन आरोपों पर जवाब मांगा था।

NCPCR ने मेटा इंडिया को किया था तलब

मेटा ने नोटिस जारी होने के करीब एक सप्ताह बाद आयोग को अपना जवाब सौंप दिया था। इसके बाद NCPCR ने मेटा इंडिया के मैनेजिंग डायरेक्टर और मेटा इंडिया के प्रमुख को आयोग के सामने पेश होने के लिए बुलाया। Meta India के प्रतिनिधि 9 सितंबर को NCPCR के सामने पेश हुए। इस कार्यवाही से सोशल मीडिया प्लेटफॉर्म पर बच्चों के यौन शोषण से जुड़ी सामग्री की पहचान, रोकथाम और उसकी रिपोर्टिंग व्यवस्था को लेकर सवाल और गंभीर हो गए हैं।

राष्ट्रीय मानवाधिकार आयोग ने भी शुरू की जांच

इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी जांच शुरू की है। आयोग ने दिल्ली पुलिस को Meta से जुड़े आरोपों की व्यापक जांच करने का निर्देश दिया है। आरोप है कि Meta के स्वामित्व वाले इंस्टाग्राम पर पेड विज्ञापनों के जरिए भारत में बाल यौन शोषण से जुड़ी सामग्री (CSAM) को बढ़ावा दिया गया। NHRC ने दिल्ली पुलिस से यह भी जांच करने को कहा है कि Meta और इस मामले से जुड़े अन्य पक्षों ने पॉक्सो एक्ट के तहत जरूरी रिपोर्टिंग नियमों का पालन किया था या नहीं।

जांच में सिर्फ सामग्री नहीं, रिपोर्टिंग भी अहम

इस पूरे मामले में जांच का दायरा सिर्फ इस बात तक सीमित नहीं है कि बच्चों के यौन शोषण से जुड़ी सामग्री ऑनलाइन मौजूद थी या नहीं। यह भी देखा जा रहा है कि जब ऐसी सामग्री सामने आई, तब उसे रोकने, हटाने और संबंधित अधिकारियों को इसकी जानकारी देने के लिए जरूरी कदम उठाए गए थे या नहीं। यानी जांच का एक अहम हिस्सा यह भी है कि सोशल मीडिया कंपनियों ने बच्चों की सुरक्षा से जुड़े मामलों में अपनी कानूनी जिम्मेदारियों और अनिवार्य रिपोर्टिंग नियमों का पालन किया या नहीं। मेटा की ओर से अब बच्चों की सुरक्षा से जुड़े मामलों को संबंधित कानून प्रवर्तन एजेंसियों को रिपोर्ट करने पर सहमति जताना इसी व्यापक जांच और सरकार की बढ़ती सख्ती के बीच एक अहम कदम माना जा रहा है। (ANI से इनपुट्स के साथ)

Source: <https://newsonair.gov.in/hi/nhrc-issues-notice-to-rajasthan-govt-over-alleged-atrocities-against-woman-in-banswara/>

राष्ट्रीय मानवाधिकार आयोग ने राजस्थान सरकार मीडिया रिपोर्ट के संबंध में नोटिस जारी किया
News On AIR | सितम्बर 15, 2026 10:32 अपराह्न | atrocities against woman in Banswara

राष्ट्रीय मानवाधिकार आयोग ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक को मीडिया रिपोर्ट के संबंध में नोटिस जारी किया है। इसमें दावा किया गया है कि पहली सितंबर को राजस्थान के बांसवाड़ा में एक महिला को उसके पति और अन्य रिश्तेदारों ने जबरन बाल काटकर लाठियों से पीटा और सार्वजनिक रूप से घुमाया। स्वतः संज्ञान लेते हुए आयोग ने पाया कि यदि मीडिया रिपोर्ट में निहित तथ्य सत्य हैं, तो वे पीड़िता के जीवन और गरिमा के अधिकारों का गंभीर उल्लंघन हैं।

4 सितंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार, घटना का वीडियो सोशल मीडिया पर वायरल होने के बाद मामला सामने आया।

Source:

<https://navbharattimes.indiatimes.com/state/rajasthan/banswara/banswara-woman-assault-case-nhrc-call-report-form-rajasthan-cheif-secretary/articleshow/134271425.cms>

hindi NewsstaterajasthanbanswaraBanswara Woman Assault Case Nhrc Call Report Form Rajasthan Cheif Secretary

बांसवाड़ा में महिला को अर्धनग्न घुमाने के मामले में मानवधिकार आयोग सख्त, राजस्थान के मुख्य सचिव तलब
Authored by: खुशेंद्र तिवारी | IANSHINDI • 16 Sept 2026, 12:02 am IST

राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। पूरे मामले की जानकारी मिलने के बाद (एनएचआरसी) ने राजस्थान के मुख्य सचिव से रिपोर्ट मांगी है।

बांसवाड़ा: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजस्थान के बांसवाड़ा जिले में एक महिला के साथ कथित मारपीट और सार्वजनिक अपमान की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, महिला पर आरोप था कि वह किसी दूसरे पुरुष के साथ घर से चली गई थी, जिसके बाद उसके पति और अन्य रिश्तेदारों ने जबरदस्ती उसके बाल काट दिए, उसे डंडों से पीटा और अर्धनग्न हालत में घुमाया।

नोटिस जारी कर दो सप्ताह में मांगी रिपोर्ट

एनएचआरसी ने माना है कि अगर मीडिया रिपोर्ट में कही गई बातें सच हैं, तो इससे पीड़ित के जीवन और सम्मान के अधिकार के उल्लंघन का गंभीर मामला बनता है। इसलिए, एनएचआरसी ने राजस्थान सरकार के मुख्य सचिव और बांसवाड़ा के पुलिस अधीक्षक (एसपी) को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है।

महिला के साथ पति- रिश्तेदारों ने की क्रूरता!

उम्मीद है कि इस रिपोर्ट में जांच की स्थिति और पीड़ित को दिए गए मुआवजे (अगर कोई हो) की जानकारी भी शामिल होगी। 4 सितंबर को आई मीडिया रिपोर्ट के अनुसार, यह घटना कथित तौर पर 1 सितंबर को हुई थी। यह मामला तब सामने आया जब सोशल मीडिया पर घटना का एक वीडियो वायरल हुआ। मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था ने कहा कि महिला के साथ उसके पति और अन्य रिश्तेदारों ने सबके सामने क्रूरता और अमानवीय व्यवहार किया था।

मानवाधिकार संरक्षण अधिनियम, 1993 के तहत स्थापित एनएचआरसी एक स्वायत्त वैधानिक संस्था है, जो मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के प्रति भारत की चिंता को दर्शाती है। इसका मुख्य काम मानवाधिकारों की रक्षा और उन्हें बढ़ावा देना है। मानवाधिकारों का अर्थ है व्यक्तियों के जीवन, स्वतंत्रता, समानता और सम्मान से जुड़े अधिकार, जिनकी गारंटी संविधान देता है या जो अंतरराष्ट्रीय समझौतों में शामिल हैं और जिन्हें भारत की अदालतों में लागू किया जा सकता है।

मानवाधिकारों के लिए काम करने वाली इस शीर्ष संस्था के पास यह अधिकार है कि वह मानवाधिकार उल्लंघन की औपचारिक शिकायत मिले बिना भी मीडिया रिपोर्ट, सार्वजनिक जानकारी या अन्य स्रोतों के आधार पर स्वतः संज्ञान ले सके।

--आईएनएस

Source: <https://www.amarujala.com/video/madhya-pradesh/sagar/nhrc-member-visits-bonda-after-toxic-liquor-tragedy-police-yet-to-record-statements-sagar-news-c-1-1-noi1338-4726263-2026-09-15>

Hindi News › Video › Madhya Pradesh › NHRC Member Visits Bonda After Toxic Liquor Tragedy, Police Yet to Record Statements

बंडा में जहरीली शराब कांड: पुलिस अब तक नहीं ले सकी मृतकों के परिजनों के बयान, एनएचआरसी सदस्य ने किया दौरा
न्यूज डेस्क, अमर उजाला, सागर Published by: सागर ब्यूरो Updated Tue, 15 Sep 2026 05:26 PM IST

राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने मंगलवार को सागर जिले के बंडा क्षेत्र में जहरीली शराब से प्रभावित गांवों का दौरा किया। इस दौरान उन्होंने त्रासदी के पीड़ितों और उनके परिजनों से मुलाकात की और उनका दर्द साझा किया। उन्होंने प्रशासनिक एवं पुलिस अधिकारियों को आवश्यक दिशा-निर्देश भी दिए।

प्रभावित क्षेत्रों का जायजा लेने के बाद मीडिया से चर्चा में प्रियंक कानूनगो ने कहा कि इस पूरे घटनाक्रम में शामिल कोई भी दोषी बचना नहीं चाहिए। पुलिस और प्रशासन को निष्पक्ष और सख्त विवेचना सुनिश्चित करनी चाहिए, ताकि वास्तविक अपराधियों के खिलाफ कानूनी कार्रवाई हो सके।

आबकारी विभाग की भूमिका को लेकर उन्होंने कहा कि विभाग अपनी जांच रिपोर्ट तैयार करेगा, लेकिन पुलिस को तत्काल यह सुनिश्चित करना चाहिए कि मृतकों के परिजनों के बयान दर्ज किए जाएं। उन्होंने कहा कि पुलिस अब तक मृतकों के परिजनों के बयान दर्ज नहीं कर सकी है। साथ ही, गांव-गांव अवैध रूप से शराब बेचने वाले लोगों के नाम भी मुख्य आरोपियों की सूची में शामिल किए जाने चाहिए।

पीड़ित परिवारों को राहत और न्याय दिलाने की मांग करते हुए कानूनगो ने कहा कि यदि सरकार द्वारा अधिकृत या वैध शराब दुकान से जहरीली शराब की बिक्री हुई है, तो पीड़ितों को नियमानुसार कोर्ट के माध्यम से हर्जाना मिलना चाहिए। उन्होंने कहा कि जिन लोगों की मौत की आधिकारिक रूप से जहरीली शराब से होने की पुष्टि अब तक नहीं हुई है, उन्हें भी मानवीय दृष्टिकोण से 2-2 लाख रुपये का मुआवजा दिया जाना चाहिए।

उन्होंने कहा कि इस त्रासदी में जिन बच्चों ने अपने माता-पिता को खो दिया है, उनके बेहतर भविष्य और पालन-पोषण के लिए सरकार को विशेष प्रयास करने होंगे। यह सुनिश्चित किया जाना चाहिए कि ऐसे बच्चों को सरकार की सभी योजनाओं का समुचित लाभ मिले। घटना पर गहरी चिंता जताते हुए प्रियंक कानूनगो ने अपील की कि इस मामले का राजनीतिकरण नहीं किया जाना चाहिए। उन्होंने कहा कि राजनीति होने से प्रभावितों और पीड़ितों का पक्ष कमजोर पड़ता है। सभी पक्षों को मिलकर केवल पीड़ितों को न्याय दिलाने के लिए प्रयास करना चाहिए।

Source: <https://www.bhaskar.com/local/mp/sagar/news/nhrc-priyank-kanungo-sagar-banda-liquor-tragedy-police-statement-139039455.html>

Hindi NewsLocalMpSagarNHRC Member Priyank Kanungo Visits Sagar: Orders Probe In Banda Liquor Case

NHRC सदस्य प्रियंक कानूनगो बंडा पहुंचे:सागर में जहरीली शराबकांड के पीड़ितों से मिले, बोले- एजेंटों की सूची बनाकर सख्त कार्रवाई हो
सागर13 घंटे पहले

सागर के बंडा में हुए जहरीली शराबकांड के प्रभावित परिवारों से मिलने मंगलवार को राष्ट्रीय मानव अधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो सागर पहुंचे। उन्होंने बुंदेलखंड मेडिकल कॉलेज पहुंचकर भर्ती मरीजों के स्वास्थ्य की जानकारी ली। इसके बाद वे बंडा पहुंचे और गांव-गांव जाकर शराबकांड में मृत लोगों के परिजनों से मुलाकात की। उन्होंने परिजनों से घटनाक्रम की जानकारी ली।

इस दौरान कुछ परिजनों ने बताया कि पुलिस ने अब तक उनके बयान दर्ज नहीं किए हैं। उन्होंने शराब बेचने वालों के खिलाफ भी कार्रवाई की मांग की। इस पर प्रियंक कानूनगो ने पुलिस अधिकारियों से बात की और मृतकों के परिजनों के बयान तुरंत दर्ज करने के निर्देश दिए। उन्होंने कहा कि जांच मजबूत हो, ताकि मामले में शामिल आरोपियों को सजा दिलाई जा सके।

कानून के अनुसार कार्रवाई जरूरी

प्रियंक कानूनगो ने कहा कि बंडा में अवैध शराब के सेवन से कई लोगों की मौत हुई है। पीड़ित परिवारों ने उन्हें बताया कि कई दिन बीतने के बाद भी पुलिस ने परिजनों के बयान नहीं लिए हैं। उन्होंने इसे दुर्भाग्यपूर्ण बताया।

उन्होंने कहा कि घटना में कई लोग हताहत हुए हैं और पुलिस पर बड़ी जिम्मेदारी है। कानूनी प्रावधानों का पालन करते हुए परिजनों के बयान तुरंत लिए जाने चाहिए। उन्होंने पुलिस को इसी के निर्देश दिए हैं।

शराब बेचने वालों की सूची बनाकर कार्रवाई की मांग

कानूनगो ने कहा कि परिजनों का आरोप है कि बड़े शराब माफिया के छोटे सप्लायरों के नाम बयान में नहीं आए हैं और उनके बयान भी नहीं लिए गए। उन्होंने पुलिस से गांवों में बाइक से शराब बेचने आने वाले एजेंटों और अन्य शराब बेचने वालों के नाम सूचीबद्ध कर कार्रवाई करने को कहा।

उन्होंने कहा कि कार्रवाई ऐसी होनी चाहिए कि कोई आरोपी सबूत के अभाव में बरी न हो। जांच मजबूत तरीके से हो, ताकि सभी दोषियों को सजा दिलाई जा सके।

Source: <https://www.aajtak.in/amp/madhya-pradesh/story/national-human-rights-commission-team-meets-families-of-hooch-victims-in-sagar-lcIn-dskc-2643220-2026-09-15>

सरकारी दुकानों की शराब से 20 मौतें! सागर कांड में NHRC की एंट्री, पीड़ितों के बयान दर्ज न होने पर भड़की टीम

Sagar Poisonous Liquor Tragedy: सागर जहरीली शराब कांड के पीड़ितों से मिली NHRC की टीम. प्रियांक कानूनगो ने पुलिस को बयान दर्ज करने और आरोपियों पर सख्त कार्रवाई के निर्देश दिए. पढ़ें पूरी खबर...

aajtak.in

सागर , 15 सितंबर 2026, अपडेटेड 4:52 PM IST

राष्ट्रीय मानवाधिकार आयोग (NHRC) की एक टीम ने मध्य प्रदेश के सागर जिले में जहरीली शराब त्रासदी के पीड़ितों के परिवारों से मुलाकात की और पुलिस को इस मामले में सख्त कार्रवाई करने का निर्देश दिया.

NHRC सदस्य प्रियांक कानूनगो ने बताया कि टीम ने पुलिस से पीड़ितों के परिजनों के बयान तुरंत दर्ज करने को कहा, क्योंकि उनमें से कुछ ने दावा किया था कि ऐसा अभी तक नहीं किया गया है.

बांदा तहसील में जहरीली शराब पीने से अब तक कम से कम 20 लोगों की मौत हो चुकी है और कई अन्य बुंदेलखंड मेडिकल कॉलेज अस्पताल में इलाज करा रहे हैं; कुछ लोगों की आंखों की रोशनी भी चली गई है.

पुलिस ने इस मामले में अब तक 30 में से 19 आरोपियों को गिरफ्तार किया है. मुख्य आरोपी, मनीष लोधी उर्फ यशवंत राजपूत अभी भी फरार है.

पुलिस की लापरवाही पर NHRC की फटकार

कानूनगो के नेतृत्व में NHRC टीम ने जगतार और घुघर गांवों में परिवारों से मुलाकात की. बाद में पत्रकारों से बात करते हुए कानूनगो ने कहा कि पीड़ितों के रिश्तेदारों ने उन्हें बताया कि कई दिनों के बाद भी पुलिस ने उनके बयान दर्ज नहीं किए हैं.

उन्होंने कहा, "यह घटना बेहद दुर्भाग्यपूर्ण है. कई लोग घायल हुए हैं. ऐसी स्थिति में पुलिस की बड़ी जिम्मेदारी है. सभी कानूनी प्रावधानों का पालन किया जाना चाहिए. हमने पुलिस को उनके बयान तुरंत दर्ज करने का निर्देश दिया है... परिवारों का आरोप है कि पुलिस ने न तो स्थानीय शराब आपूर्तिकर्ताओं के बयान लिए हैं और न ही कोई कार्रवाई की है."

कानूनगो ने आगे कहा कि उन्होंने पुलिस से जिले में सभी शराब एजेंटों की सूची बनाने और उनके खिलाफ सख्त कार्रवाई करने का भी आग्रह किया.

सरकारी दुकानों पर सवाल

NHRC सदस्य ने इस बात पर भी हैरानी जताई कि जिन शराब से मौतें हुईं, वे सरकारी मंजूरी वाली दुकानों से खरीदी गई थीं.

मध्य प्रदेश के मंत्री गोविंद सिंह राजपूत ने हाल ही में अस्पताल का दौरा किया था और पीड़ितों के परिवारों से मुलाकात की थी. उन्होंने यह भी घोषणा की थी कि परिवारों को मुआवजा दिया जाएगा.

---- समाप्त ----